

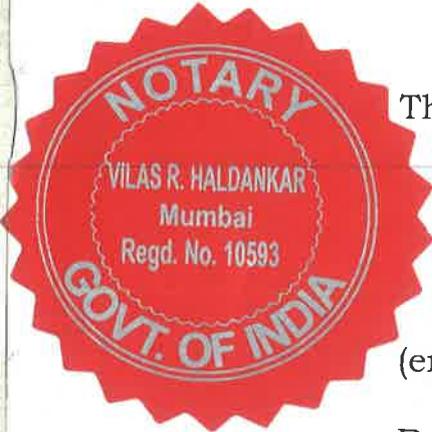
BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 82 OF 2023 (WZ)

Abdul Samad Ismail Maknoja & 60 Ors. ..Applicants

V/s.

The State of Maharashtra & 9 Ors. ... Respondents



I, **Mr.Hayat Ahmed Asir Ahmed Ansari**, an adult, (erstwhile partner of M/s. Mass Enclave), Director of M/s. Baacha Mass Enclave Pvt. Ltd., the Respondent No. 9 abovenamed and the authorised signatory of M/s. Nirman Realtors & Developers Ltd., the Respondent No.8 abovenamed, having my address at Shop No.4 & 5 Ezzi Building, Shiv Shankar CHS, Barrister Nath Pai Marg, Mazagaon, Mumbai-400 010, do hereby on solemn affirmation state and declare as under:-

1) The Respondent Nos. 8 & 9 have been served with the copy of the above-captioned Application but once again the Applicants **have not served us a proper copy of Application with proper pagination** inasmuch as the Amended Application served upon Respondent Nos. 8 & 9



starts with Page-329 whereas the Index of the Application shows pages from 1 to 237. This anomaly in pagination will pose a serious difficulty for the Respondents at the time of making submissions particularly in an online hearing. In any event, being personally aware of the facts relating to the same, I am proceeding to deal with the Application particularly for the limited purpose of opposing its admission and opposing the grant of any interim reliefs. I reserve my right to file a detailed Affidavit at a later date.

2) At the outset, I submit that the Application is not only misconceived but is also vexed with malafide intents and ulterior motives on the part of the Applicants who are bunch of disgruntled slum dwellers and who have remained unsuccessful till date in stalling the work of construction on the property. The Application is an abuse of process of law resorted to by these slum dwellers who have filed the present Application once again praying for stoppage of work on the site on false, frivolous and misleading grounds. The Application be therefore dismissed with compensatory costs.

3) The Applicants/slum dwellers at the instance of their ringleader Applicant No. 1, Abdul Samad, the



purported Chairman of the Slum Society and Mamta Pathak Applicant No.5 caused repeated obstructions in the implementation of the Slum Scheme and construction of the Rehab Building since inception but had to face humiliating defeat at every step.

- (i) The said Mamta Pathak, Application No.5 herein had first filed a frivolous Application for change of developer against us in the year 2016 or thereabouts which came to be rejected by the learned CEO, SRA under order dated 29<sup>th</sup> March 2017.
- (ii) Thereafter, the said order was challenged by Applicant No.5 before High Power Committee and HPC allowed the Application in favour of Applicant No.5.
- (iii) Consequently, we had to file a Writ Petition in High Court being Writ Petition (L) No. 1695 of 20-17 challenging the order of High Power Committee.



- (iv) By and under Order dated 27<sup>th</sup> September 2017, the Order of High Power Committee **was reversed and set aside by Hon'ble High Court.** But Mamta Pathak alongwith other slum dwellers thereafter filed SLP against the Order dated 27<sup>th</sup> September 2017. The SLP was moved by the said Mamta Pathak being the Applicant No.5 herein on as many as 17 occasions before Hon'ble Supreme Court viz. 30/10/2017, 2/11/2017, 6/11/2017, 17/11/2017, 6/12/2017, 9/1/2018, 30/1/2018, 13/3/2018, 3/4/2018, 4/4/2018, 13/4/2018, 20/4/2018, 2/5/2018, 3/5/2018, 10/5/2018, 17/5/2018, and 2/8/2018. But each time we successfully thwarted her name and the work continued at site.
- (v) About 20 to 25 slum dwellers at the instance of the Applicant No.1 Abdul Samad refused to vacate their tenements which compelled us to file proceedings u/s.33/38 of the Slum Act. In spite of the order of eviction passed on 18<sup>th</sup> June 2018, the said Abdul Samad, the Applicant No.1, once again refused to vacate his slum tenement and the said obstruction



had to be removed by resorting to prolonged protracted proceedings upto the year 2020. The refusal on the part of Applicant No.1 to vacate and remove his structure inspite of the order of eviction delayed the commissioning of electric cables and drainage line to the Rehab Building as the electric sub-station constructed at the site.

- (vi) In spite of the said obstruction and protracted and multiple litigations filed by the Applicants, the Respondent Nos. 8 & 9 were able to complete the Rehab Building in June 2021 and have now commenced construction of the Sale Building. Significantly, the slum dwellers remained unsuccessful in getting the work stopped at the site and while the matter was pending before the Hon'ble Supreme Court, we completed the building and obtained Occupancy Certificate on 16<sup>th</sup> June 2021 and handed over possession of the tenements to SRA who in turn allotted the same and placed approximately **190** slum dwellers including the Applicants in possession of their respective tenements as per their eligibility. But the



Applicants/slum dwellers have continued their campaign of harassment by filing the present frivolous Application before this Hon'ble Tribunal.

4) The Application before this Hon'ble Tribunal proceeds on the false premise that as if the Respondent Nos. 8 & 9 have committed breach of the conditions of the Environment Clearance granted by State Level Environment Impact Assessment Authority (SLEAA). The Applicants primarily complain of the non-provision of parking spaces, non-provision of RG, Mobile Sewage Treatment Plant, Rain Water Harvesting and Diesel Generator Set. The said grievances raised are false to the knowledge of the Applicants for the following amongst other reasons:-

(i) **Re : Parking :**

For Rehab Building being Wing-C of the composite building constructed on site, there is no requirement for providing any 4-wheeler or 2-wheeler parking spaces under the law. The Letter of Intent (LOI) issued by SRA/Planning Authority sanctioning the implementation of scheme on the subject property did not require us to provide any parking spaces for the



Rehab Building. It is significant to note that the plan annexed at Exhibit-‘K’ to the Application in support of their false allegation about parking spaces itself very clearly mentions that “**Parking Space-Sale Building**”. Thus, the bare reading of the plan will reveal that all the parking spaces proposed in the layout were meant for sale building only which is still under construction and is constructed only to the extent of 30% to 40%.

(ii) **Re: Recreation Garden (RG):**

As regards the allegation of non-provision of RG, it is submitted that under the sanctioned layout, we were required to provide paved RG on the North side of the property adjacent to/abutting the Rehab Building which has been duly constructed and provided to the slum society. Recently, the Applicants herein (members of the building) have converted the entire paved RG into a parking of space for parking their 2 wheelers.

As regards the other paved and physical RGs shown in the layout, the same are in respect of the Sale Buildings except a small portion on the North side of



Rehab building which will be provided in due course upon the completion of work of construction of Sale Buildings namely Wing-'A' & 'B'.

(iii) **Re: Diesel Generator Set:**

It is submitted that the DG Set was not required to be provided as per the sanctioned plan. The same will be provided alongwith and after completion of the Sale building if required, inasmuch as we have already provided an alternate Power Meter which is a 3 Phase Power Meter which ensures uninterrupted electric supply, even when the power supply from the main meter is/gets switched off in any emergency circumstances.

(iv) **Re: Sewerage Treatment Plant (STP) :**

The same has been duly constructed and installed for Rehab Building. However, shockingly, the slum dwellers themselves including the Applicants are not utilising the same for disposal of waste and sewerage and/or organic waste. Upon finding the bad and unattended state of the STP and OWC, we had by and under two letters dated 1<sup>st</sup> October 2023 & 4<sup>th</sup>

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December 2023, addressed to the Chairman/Secretary of the said Society, placed on record that the Society and its members are not using/utilising the STP and that they are dumping garbage on the said machine.

We further placed on record that as a result of such negligence and misuse, even the rats had cut the electric wires of the machine which rendered the same non-operational. We further reminded the society that if the machine (STP) or Organic Waste Converter is not used regularly, the same will become non-operational and non-functional. Copies of the said letters dated 1/10/2023 and 4<sup>th</sup> December 2023 duly received by the Committee Member Mr. Shantilal Khemji, of the society are hereto annexed and marked as **Exhibit-'1'** **'2'** respectively.

The said letter was followed by another letter but despite the receipt of such warning letters, the society/ slum dwellers have not taken any steps to either use the said STP or OWC or keep the same under proper repair and maintenance.



(v) **Re: Rain Water Harvesting (RWH):**

Rain Water Harvesting has already been constructed and provided for Rehab Building.

(vi) **Re: Sanitary facilities for construction workers:**

We have provided adequate drinking water for the labourers by obtaining a BMC water pipeline which provides sufficient drinking water for workers. Similarly, we have provided sanitary facilities for the construction workers by constructing two toilets at the site. The toilets have been provided the soak-pit and therefore the sewerage and waster is not released into the Municipal Sewer line.

5) It is pertinent to note that after the filing of the present false complaint, the Respondent No.4 (Maharashtra Pollution Control Board), carried out survey of our property for the purpose of inspecting and verifying compliance and implementation of the terms and conditions of the Environment Clearance. The Respondent No.4 has given its report and uploaded the same on MPCB portal on or about 28<sup>th</sup> March 2023. The Respondent No.4 has found all the compliances on the part of Respondent Nos. 8 & 9 in order



and which clearly exposes Applicants' blatant lie. The concluding remarks inter-alia mentions that STP & OWC found installed at the site but was not found in operation which is clearly attributable to the neglect on the part of the Applicants themselves who are in-charge of the same. We repeat that the same has already been pointed out repeatedly by writing letters to the Slum Society, but to no avail. Hereto annexed and marked **Exhibit-'3'** is a copy of Report given by Respondent No.4.

6) **Re: Interim reliefs:**

As regards the interim reliefs, Interim Application No. 141 of 2023 seeking appointment of Court Commissioner, the same impermissible in law as Applicant cannot seek this Tribunal's assistance for collecting evidence. In any event, the said prayer is redundant as the Respondent No.4 has already carried out the inspection in detail and submitted its report being Exhibit-'3' hereto.

As regards the other prayers, the same are misconceived and have already been dealt with in detail in the foregoing paragraphs. In any event, the Project Management Report (PMR) as required to be uploaded half-



yearly has been duly done by our Project Manager namely M/s. Enviro Analysts and Engineers Private Limited. Hereto annexed and marked **Exhibit-4** is a copy of Project Management Report.

7) I submit that it is a matter of record and to the knowledge of the Applicants that Respondent Nos. 8 & 9 have as required of them, deposited an aggregate amount of Rs. 39,60,000/- @Rs.20,000/- per slum dweller as and by way of maintenance deposit with the office of SRA. In spite of the said amount available to the Applicants' Society, the Slum society is ill-maintaining the Rehab building and is neither operating nor maintaining the STP, OWC, Rain Water Harvesting, Diesel Generator Set and Fire-fighting equipment, leading to the same becoming non-functional and non-operational and suffering from sheer neglect of the Applicants and other slum dwellers. Applicants are therefore themselves guilty of violating the rules of Environment Protection. Hereto annexed and marked **Exhibit-5** is a copy of Maintenance Deposit Receipt deposited with SRA.

8) At this juncture I am not dealing with the baseless allegations made in the Application para-wise but I

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deny that same in view of the detailed report made by respondent No.4 and the compliance report uploaded by our project manager. Nothing contained in the Application unless specifically dealt with be deemed to have been admitted by Respondent Nos. 8 & 9 for want of specific traverse or otherwise at all.

9) I therefore submit that the Application be therefore dismissed with compensatory costs.

*A. V. Desai*

Advocates for Respondent No. 8 & 9

For BAACHA MASS ENCLAVE PVT. LTD.

*[Signature]*

Director

For self and on behalf  
of Respondent No.8

### VERIFICATION

I, **Mr. Hayat Ahmed Asir Ahmed Ansari**, an adult, (erstwhile partner of M/s. Mass Enclave), Director of M/s. Baacha Mass Enclave Pvt. Ltd., the Respondent No. 9 abovenamed and the authorised signatory of M/s. Nirman Realtors & Developers Ltd., the Respondent No.8 abovenamed, having my address at Shop No.4 & 5, Ezzi Building, Shiv Shankar CHS, Barrister Nath Pai Marg, Mazagaon,



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Mumbai-400 010, do hereby solemnly affirm that whatever stated in the Affidavit is true to my own knowledge and I belief and believe the same to be true.

Solemnly affirmed at Mumbai

For BAACHA MASS ENCLAVE PVT. LTD.

Dated this 10 day of January 2024

Director

*[Handwritten signature]*

Before me,

Advocates for Respondent Nos.8 & 9

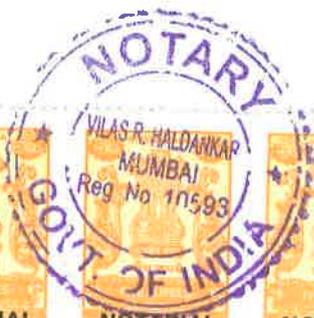
*Seen Adhary, 8741 1196 4506*

BEFORE ME

*[Handwritten signature]*  
10/01/2024

Adv. VILAS R. HALDANKAR  
NOTARY GOVT. OF INDIA  
Haldankar Niwas, Kesharbai Compd.,  
Sahar Cross Rd; Andheri (E), Mumbai-69.  
Mob: 9821402304 / 8355866977

Notary Reg. No. 10593  
Sr. No. 157/2024  
Page No. 096  
Register No. 096  
Date 10/11/2024





NIRMAN REALTORS &amp; DEVELOPERS LTD.

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दिनांक - ०१/१०/२०२३



प्रति,  
चेयरमेन/सिक्रेटरी व कमिटी मेबर  
श्री आज़ाद एस.आर.ए.सहकारी गृहनिर्माण  
संस्था (मर्यादित) संजय नगर पठानवाड़ी  
मलाड ईस्ट मुंबई-४०००९७

विषय:- श्री आज़ाद एस.आर.ए.सहकारी गृहनिर्माण संस्था (मर्यादित) संजय नगर पठानवाड़ी मलाड ईस्ट मुंबई-४०००९७ (समदभाई) ने जो कम्प्लेन किया है वह काम के बारे में,

महोदय,

श्री आज़ाद एस.आर.ए.सहकारी गृहनिर्माणसंस्था (मर्यादित) संजय नगर पठानवाड़ी मलाड ईस्ट मुंबई-४०००९७ के सभी कमिटी मेबर व सभी सभासदो को बताना चाहता हु की आपकी बिल्डिंग में जो हमने (सेवराज ट्रीटमेंट प्लांट) लगाकर दिया है वो जिसदिन से लगाकर दिया है आज तक उसका उपयोग नहीं कर रहे है और जिस जगह पर मशीने लगाई है उस जगह पर बहुत सारा कचरा आप लोग फेकते है मशीन रूम में बहुत सारा कचरा जमा हो गया है चूहों ने वायर को काट दिया है और उसको चलाने को नहीं हो रहा है. उसका भी उपयोग नहीं किया है अगर सोसाइटी उसका उपयोग नहीं करेगी तो वो खराब हो जायेगा और वैसे ही हमने जो (ऑर्गेनिक वेस्ट कन्वर्टर)कचरे की मशीन लगाया है वो भी जिसदिन से लगाया है आजतक वो भी उपयोग नहीं किया है. उसका भी सामान इधर उधर सब पड़ा है हमने उसे अच्छी तरह से सब फिटिंग व चालू करके दिया था आज उसकी क्या हालत है मुझे मालूम नहीं है और हमने जो चार्जिंग पॉइंट लगाकर दिया है वो भी आजतक आपने उपयोग में नहीं लिया है और जो सोसाइटी में आर जी की जगह है उसके लिए हमने आपको व आपके सभासदो को बताया की पेवेड आर जी की जगह पर मोटरसाइकल पार्क मत करवाओ हमें मंजुरी के मुताबिक पेवेड आर जी बनवाने का काम चालू करना चाहते है. बार बार बोलने के बाद भी आपकी सोसाइटी के सभासद मेरा सहयोग नहीं कर रहे है. इसलिए आर जी का काम नहीं हुआ. पेवेड आर जी का काम करने के लिए सभी कमिटी मेबर व सभासदो का सहयोग चाहिए तब पेवेड आर जी का काम होगा,

और सोलार पैनल का साइट सर्वे हो गया है और अडानी से कोटेशन भी फ़ाइनल हो गया है. अडानी के ग्रीन एनर्जी डिपार्टमेंट में प्रोसेस चालू है वो भी हो जायेगा, और बिल्डिंग में फायर फाइटिंग सिस्टम की पाइप का वाल तोड़ दिया है और लिफ्ट वाले का आये दिन कम्प्लेन रहता है की लिफ्ट में ज्यादा आदमी जाने की वजह से लिफ्ट ओवर लोड हो जाता है और बिच में किसी भी फ्लोर पर रुक जाती है तो दरवाजा खोलने के लिए चाभी की जगह लोहे की सरिया का इस्तेमाल करते है और लिफ्ट दरवाजे को तोड़ देते है चारो लिफ्ट कार की लाइट व बटन भी तोड़ दिया है ये लिफ्ट एजेंसी के ए.एम.सी.वालो की कम्प्लेन है लिफ्ट मेन नहीं है, और बिल्डिंग में सिक्योरिटी गार्ड व ऑपरेटर नहीं है.

सभी सभासदो व मेम्बरो से विनंती है की आप सब लोग मिलकर सहयोग करे तभी जाकर ये सब काम हो पायेगा

धन्यवाद

निर्माण रियलटर्स एंड डेवेलपर्स लीं

For [Signature]



S.R. Kulkarni

3-10-23

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दिनांक - ०४ /१२ /२०२३

प्रति,

चैयरमेन/सिक्रेटरी व कमेटी मेंबर  
श्री आज़ाद एस.आर.ए.सहकारी गृहनिर्माण  
संस्था (मर्यादित) संजय नगर पठानवाड़ी  
मलाड ईस्ट मुंबई-४०००९७

विषय:-श्री आज़ाद एस.आर.ए.सहकारी गृहनिर्माण संस्था (मर्यादित) संजय नगर पठानवाड़ी मलाड  
ईस्ट मुंबई-४०००९७ (समदभाई) ने जो कम्प्लेन किया है वह काम के बारे में ,

महोदय,

श्री आज़ाद एस.आर.ए.सहकारी गृहनिर्माणसंस्था (मर्यादित) संजय नगर पठानवाड़ी मलाड ईस्ट  
मुंबई-४०००९७ के सभी कमेटी मेंबर व सभी सभासदो दुबारा सूचित किया जाता है की हमने  
पिछलीबार दिनांक ०१/१०/२०२३ को सोसायटी को सूचित किया गया था की जो समद भाई ने जो  
कम्प्लेन किया है उस काम को करने के बारे में हमें सोसायटी का हमें पूरा सहयोग चाहिए दुबारा  
हम फिर आपको सूचित करता हूँ की आपकी बिल्डिंग में जो हमने (सेवराज ट्रीटमेंट प्लांट)  
लगाकर दिया है वो भी चालू है और उस जगह पर बहुत सारा कचरा आप लोग फेकते है मशीन  
रूम में बहुत सारा कचरा जमा हो गया है चूहों ने वायर को काट दिया है अभी हम उसके ऊपर  
पतरे का शेड बनाकर दे रहे है और एसटीपी भी चालू है आगे से सोसाइटी इसको उपयोग में ले  
और उसको चलाने के लिए १ ऑपरेटर रखना है इस बारे में हम और सोसाइटी दोनों लोग बैठ  
के बात करेंगे की आगे से इसे कैसे चालू रखा जाये और एसटीपी प्लांट के आजुबाजु में दुकान  
वालो का जो भी सामान व कचरा पाइप के ऊपर रखा है वो सब वहां से हटवाया जाये,

वैसे ही हमने जो (ऑर्गनिक वेस्ट कन्वर्टर) कचरे की मशीन लगाया है वो भी चालू है उसको  
चलाने के लिए १ ऑपरेटर रखना है इस बारे में हम और सोसाइटी दोनों लोग बैठ के बात करेंगे  
की आगे से इसे कैसे चालू रखा जाये , और हमने जो चार्जिंग पॉइंट लगाकर दिया है वो भी बच्चे  
लोगो ने उसका बोर्ड तोड़ दिया है हम चाहते है की ये सब चीजों पर सभी सभासद ध्यान दे ,

और जो सोसाइटी में पेवेड आर जी की जगह है उसके लिए हमने आपको व आपके सभासदो  
को बताया की पेवेड आर जी की जगह पर जो मोटरसाइकल पार्क होती है उसे पार्क मत  
करवाओ हमें मंजुरी के मुताबिक पेवेड आर जी बनवाने का काम थोड़ा चालू किया और थोड़ा  
करना है है. और आपलोगो को बार बार बोलने के बाद भी आपकी सोसाइटी के सभासद मेरा  
सहयोग नहीं कर रहे है. इसलिए पेवेड आर जी का काम पूरा नहीं हुआ . पेवेड आर जी का  
काम करने के लिए सभी कमिटी मेंबर व सभासदो से हम बैठ के बात करेंगे ,

और सोलार पैनल का साइट सर्वे हो गया है और अडानी से कोटेशन भी फ़ाइनल हो गया है.  
अडानी के ग्रीन एनर्जी डिपार्टमेंट में प्रोसेस चालू है और बिल्डिंग में फायर फाइटिंग सिस्टम की  
पाइप का वाल तोड़ दिया है वो अभी तक बदली नहीं करवाया है कल केआपकी लापरवाही से

अगर सोसाइटी में कोई हादसा होता है तो उसकी जवाबदारी आपकी सोसाइटी व समद भाई की रहेगी और लिफ्ट वाले का आये दिन कम्प्लेन रहता है की लिफ्ट में ज्यादा आदमी जाने की वजह से लिफ्ट ओवर लोड हो जाता है और चारो लिफ्ट की लाइट व बटन भी तोड़ दिया है ये लिफ्ट एजेंसी के ए.एम् .सी .वालो की कम्प्लेन है लिफ्ट मैन नहीं है, और बिल्डिंग में सिक््योरिटी गार्ड व ऑपरेटर नहीं है,

और हम अभी आपको वह सब काम जो समद भाई ने कम्प्लेन किया है वह सब काम हमने करके दिया है और एसटीपी प्लांट के आसपास का कचरा व सामान और पेवेड आर जी का काम जो बचा हुआ है उसे करने के लिए आप जगह कब तक खाली करके देंगे वह बताये हम और सभी सोसाइटी के सभासदो व मेम्बरो से विनंती है की आप सब लोग मिलकर हमारे साथ राय मसवरा करके आगे के काम को कैसे करना है सहयोग करे,

धन्यवाद

निर्माण रियलटर्स एंड डेवेलपर्स ली

for *[Signature]*

*[Signature]*

3-12-23-

9930 944254



## MAHARASHTRA POLLUTION CONTROL BOARD

Phone No. 24010437 / 24020781  
 Visit us at : <http://mpcb.gov.in>  
 Email : [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



Kalptaru Point 1<sup>st</sup> floor,  
 Sion Matunga Scheme Road  
 No. 8, Opposite Sion Circle,  
 Sion (E), Mumbai - 400 02

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"Your Service is our Duty"

Name of the Project:

Address: mb. Nirman Construction  
 Shree Azad CHS CTs NO. 738/B/1/A at  
 Rani sati marg. Azad link Road

Email: [info@nrcl.in](mailto:info@nrcl.in)

Mobile: 9329037757

Contact person: Hayat Ahmed Asir Ahmad Ansari

Consent validity: COU

Details of EC: EC obtained

Total Plot Area: 4220 sq.mt.

Total Construction BUA: 26386.08 sq.mt

Area constructed as per latest architect certificate: 11,942.29 sq.mt.

Compliance of Environmental Clearance & Consent Conditions:

Sr. No.	Conditions	Compliance
1	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016	Complied
2	The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.	OC obtained 16 June 2021

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3	This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit	Submitted NOC from SGNP.
4	PP has to abide by the conditions stipulated by SEAC & SEIAA	
5	The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area	-
6	If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site	Consent to establish obtained on 20/11/2023.
7	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	hygiene is very poor.
8	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.	-
9	The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material	Complied.
10	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority	dry waste send to MCGM
11	Arrangement shall be made that waste water and storm water do not get mixed	Storm water drainage line provided.



w

12	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.	Topsoil excavated during construction is used for gardening.
13	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	Complied
14	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.	-
15	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	Copy not available
16	Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.	
17	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.	- NA -
18	The diesel generator sets to be used during construction phase should be low Sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards. XIX The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.	
19	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.	Seems Complied
20	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB	Regular monitored & report

21	Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).	Complied
22	Ready mixed concrete must be used in building construction.	Complied
23	Storm water control and its re-use as per CGWB and BIS standards for various applications.	
24	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.	
25	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.	Yes
26	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.	STP of 100 cmo, for rehab. STP is go. underground having capacity 100 cmo
27	Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.	NO Borewell
28	Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.	dual pumping line is provided.
29	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.	low pressure water fixture is used
30	Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high	—



	quality double glass with special reflective coating in windows.	
31	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.	
32	Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.	<del>solar</del> Provision of solar power for street light with LLD. lamps.
33	Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board	
34	Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations	within limit
35	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	complied
36	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspiration for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement	—

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37	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation	Composite
38	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings	Regular supervision through trained Engineer.
39	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.	<del>a Refusal Notice were issued.</del>
40	Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB	Not submitted
41	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained	
42	Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this	O/Wc provided but not installed.
43	Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB	STP provided.
44	A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB	yes submitted
45	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.	
46	A separate environment management cell with qualified staff shall be set up for	management cell is outsource

	implementation of the stipulated environmental safeguards	
47	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department	
48	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <a href="http://ec.maharashtra.gov.in">http://ec.maharashtra.gov.in</a> .	details not available.
49	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year	Not yet submitted
50	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent	yes Submitted
51	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain	yes Submitted





**Consent**

**From:** Consent  
**Sent:** Tuesday, October 3, 2023 5:33 PM  
**To:** sromumbai4@mpcb.gov.in  
**Subject:** Submission of Post Monitoring Report for the period of October, 2022 – March, 2023 for S.R. Scheme project under Reg. 33 (10) of DCR 1991 on plot bearing C.T.S. No. 738/B/1/A at Rani Sati Marg, Pathan Wadi, Malad (E), Mumbai\_by M/s Nirman Construction.  
**Attachments:** PMR-Nirman Construction\_Oct,2022-Mar,2023.pdf

To,  
The SRO Mumbai-IV ,  
M.P.C.Board,  
Kalapataru point, Sion (East),  
Mumbai – 400 022.  
Maharashtra

Subject: Submission of Post Monitoring Report for the period of October, 2022 – March, 2023 for S.R. Scheme project under Reg. 33 (10) of DCR 1991 on plot bearing C.T.S. No. 738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai 400097, Maharashtra for “Shree Azad Co.Op. HSG Society” by M/s Nirman Construction.

Reference: Clearance letter No. SIA/MH/MIS/226127/2021 dtd. 10.08.2022.

Dear Sir,

This is with reference to the above subject. We are submitting the half yearly, post monitoring report for the above mentioned project. We are submitting relevant documents needed as follows:

1. Data Sheet.
2. EC compliance Report.
3. Post Environment Monitoring Report.
4. Energy Conservation Measures.
5. EC letter.
6. Copy of consent to Establish.
7. Copy of Newspaper Advertisement (English & Marathi).

Hope the above are in line with your requirement and kindly acknowledge the receipt.

Thanking you,

Yours faithfully,

M/s. Nirman Construction

C.C. to: -  
1. The Director, MoEF&CC, Nagpur.  
2. The Secretary, Environment Department, Mantralaya, Mumbai

**enviro**

Thanks & Regards



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Dwirukti Poddar  
M/s. Enviro Analysts and Engineers Private Limited.  
B-1003, Enviro House, 10th floor.  
Western Edge-II, W.E Highway.  
Borivali(E), Mumbai-400066  
Mobile No: 9322086202  
Tel No: 91-22 2854 1647/48/49/67/68  
Email: [consent@eaepl.com](mailto:consent@eaepl.com)  
"File this email in an email folder and save a tree."



**Consent**

**From:** Consent  
**Sent:** Tuesday, October 3, 2023 5:21 PM  
**To:** ecompliance  
**Subject:** Submission of Post Monitoring Report for the period of October, 2022 – March, 2023 for S.R. Scheme project under Reg. 33 (10) of DCR 1991 on plot bearing C.T.S. No. 738/B/1/A at Rani Sati Marg, Pathan Wadi, Malad (E), Mumbai\_ by M/s Nirman Construction.  
**Attachments:** PMR-Nirman Construction\_Oct,2022-Mar,2023.pdf

To,  
The Director  
Ministry of Environment, Forests & Climate Change,  
Regional Office, West Central Zone,  
New Secretarial Building, East wing, Civil Lane,  
Near Old VCA stadium,  
Nagpur - 440001.  
Maharashtra.

Subject: Submission of Post Monitoring Report for the period of October, 2022 – March, 2023 for S.R. Scheme project under Reg. 33 (10) of DCR 1991 on plot bearing C.T.S. No. 738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai 400097, Maharashtra for "Shree Azad Co.Op. HSG Society" by M/s Nirman Construction.

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2. EC compliance Report.
3. Post Environment Monitoring Report.
4. Energy Conservation Measures.
5. EC letter.
6. Copy of consent to Establish.
7. Copy of Newspaper Advertisement (English & Marathi).

Hope the above are in line with your requirement and kindly acknowledge the receipt.

Thanking you,

Yours faithfully,

M/s. Nirman Construction

Authorized Signatory

C.C. to: - The Secretary, Environment Department, Mantralaya, Mumbai,  
- The M.S., MPCB, Sion, Mumbai.



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**enviro****Thanks & Regards****Dwirukti Poddar****M/s. Enviro Analysts and Engineers Private Limited.****B-1003, Enviro House, 10th floor.****Western Edge-II, W.E Highway.****Borivali(E), Mumbai-40066****Mobile No: 9322086202****Tel No: 91-22 2854 1647/48/49/67/68****Email: [consent@eaepl.com](mailto:consent@eaepl.com)****"File this email in an email folder and save a tree."**



Date: 03-10-2023

To,  
The Director  
Ministry of Environment, Forests & Climate Change,  
Regional Office, West Central Zone,  
New Secretarial Building, East wing, Civil Lane,  
Near Old VCA stadium,  
Nagpur - 440001.  
Maharashtra.

Subject: Submission of Post Monitoring Report for the period of October, 2022 – March, 2023 for S.R. Scheme project under Reg. 33 (10) of DCR 1991 on plot bearing C.T.S. No. 738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai 400097, Maharashtra for "Shree Azad Co.Op. HSG Society" by M/s Nirman Construction.

Reference: Clearance letter No. EC22B038MH125607 dtd. 10.08.2022.

Dear Sir,

This is with reference to the above subject. We are submitting the half yearly, post monitoring report for the above mentioned project. We are submitting relevant documents needed as follows:

1. Data Sheet.
2. EC compliance Report.
3. Post Environment Monitoring Report.
4. Energy Conservation Measures.
5. EC letter.
6. Copy of consent to Establish.
7. Copy of Newspaper Advertisement (English & Marathi).

Hope the above are in line with your requirement and kindly acknowledge the receipt.

Thanking you,

Yours faithfully,

For NIRMAN REALTORS & DEVELOPERS LTD.  
M/s. Nirman Construction

Authorized Signatory

Authorized Signatory

C.C. to: - The Secretary, Environment Department, Mantralaya, Mumbai.  
- The M.S., MPCB, Sion, Mumbai.





# NIRMAN REALTORS & DEVELOPERS LTD.

Date: 03-10-2023

To,  
The Director  
Ministry of Environment, Forests & Climate Change,  
Regional Office, West Central Zone,  
New Secretarial Building, East wing, Civil Lane,  
Near Old VCA stadium,  
Nagpur - 440001.  
Maharashtra.

Subject: Present status of Project work for the period of October, 2022 – March, 2023.

Reference: Clearance letter No. EC22B038MH125607 dtd. 10.08.2022

Dear Sir,

This is with reference to the above subject, our S.R. Scheme project under Reg. 33 (10) of DCR 1991 on plot bearing C.T.S. No. 738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai 400097, Maharashtra for "Shree Azad Co.Op. HSG Society" by M/s Nirman Construction.

The present project status at site is as follows:

Wings	floors	Status
A & B	2 <sup>ND</sup> Floor (B-wing) & 6 <sup>th</sup> floor (A-wing)	Part 7 <sup>th</sup> slab and part 3 <sup>rd</sup> slab work in progress.
C	15 <sup>TH</sup> FLOOR	Completed.

Thanking you,

Yours truly,

M/s. NIRMAN REALTORS & DEVELOPERS LTD.  
M/s. Nirman Construction

Authorized Signatory

Authorized Signatory



**DATA  
SHEET**



Developer

**M/s. Nirman Construction.**

Plot bearing C.T.S. No. 738/8/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai 400097. Maharashtra for "Shree Azad Co.Op. HSG Society"

**MONITORING THE IMPLEMENTATION OF ENVIRONMENTAL SAFEGUARDS**

Ministry of Environmental, Forests &amp; Climate Change

Regional Office, West Central Zone, Nagpur.

## Monitoring Report

## PART - I

**DATA SHEET**

1.	Project type: river - valley/ mining/ Industry / thermal / nuclear/ Other (specify)	Construction Project
2.	Name of the project	S.R. Scheme project under Reg. 33 (10) of DCR 1991
3.	Clearance letter (s) / OM/ no and date:	• File No.: SIA/MH/MIS/226127/2021 dtd 10.08.2022.
4.	Location	Plot bearing C.T.S. No.738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad(E), Mumbai
a.	District (s)	Mumbai
b.	State (s)	Maharashtra.
5.	Address for correspondence	
a.	Address of concerned project Chief Engineer (with pin code & telephone / telex / fax numbers)	Regd. Ofc - 14, Nayan Sagar Apartment, old Nagardas Road, Andheri E, Mumbai -400069
b.	Address of Executive Project Engineer /Manager (with pin code / fax number)	
6.	Salient features	
a.	of the project	Total Plot Area: 4,220.00 sq.m. FSI: 12,493.20 sq.m. Non FSI: 13,892.88 sq.m. Total construction Area: 26,386.08 sq.m.

		<p><b>Building Configuration:</b></p> <ol style="list-style-type: none"> <li>1. Rehab Building (Wing C): Ground + 1<sup>st</sup> to 15<sup>th</sup> (pt.) Upper floor (50.30 m)</li> <li>2. Sale Building (Wing A, B): Stilt + 1<sup>st</sup> to 2<sup>nd</sup> Podium + 3<sup>rd</sup> to 20<sup>th</sup> upper floor (65.80 m)</li> </ol>
b.	of the environmental management plans	<p>1. <u>Sewage Treatment Plant:</u></p> <p>3 Sewage Treatment Plant with capacity of 100,95 and 25 KLD is being processed for treating the wastewater.</p> <p>2. <u>Water Management:</u></p> <p>Rain Water Harvesting shall be provided to recharge the ground water table.</p> <p>3. <u>Solid Waste Management:</u></p> <ul style="list-style-type: none"> <li>• Dry waste: Will be hand over to Local Recyclers for recycling.</li> <li>• Wet waste: Will be processed in the OWC. Manure obtained shall be used for landscaping/Gardening.</li> <li>• STP Sludge: To be used as manure &amp; replacement of saw dust for OWC.</li> </ul>
		
7.	Break Up Of the project Area	
a.	Submerge area : forest & :non-forest	Non-Forest
b.	Others	<p>Total Plot Area: 4,220.00 sq.m.</p> <p>FSI: 12,493.20 sq.m.</p> <p>Non FSI: 13,892.88 sq.m.</p> <p>Total construction Area: 26,386.08 sq.m.</p>
8.	Break up of the project affected: Population with enumeration of those losing houses / dwelling units, only agriculture land only, both dwelling units and agriculture land and landless labourers / artisan	Not Applicable.
a.	SC, ST / Adivasis	---
b.	Others	---

	(Please indicate whether these figures are based on any scientific and systematic survey carried out or only provisional figures, if a survey is carried out give details and years of survey)													
9.	Financial details													
a.	Project cost as originally planned and subsequent revised estimates and the year of price reference	62 Crores.												
b.	Allocation made for environmental management plans with item wise and year wise break-up	EMP Cost: <ul style="list-style-type: none"> <li>• Capital Cost – Rs. 104 lakhs</li> <li>• O &amp; M Cost – Rs. 17 lakhs</li> </ul>												
c.	Benefit cost ratio/ Internal rate of return and the year of assessment	---												
d.	Whether (c) includes the cost of environmental management as shown in the above	---												
e.	Actual expenditure incurred on the project so far	34.40 Cr												
f.	Actual expenditure incurred on the environmental management plans so far	<table border="1"> <thead> <tr> <th>Particulars</th> <th>Expenses till date (In Lacs.)</th> </tr> </thead> <tbody> <tr> <td>STP</td> <td>6</td> </tr> <tr> <td>OWC</td> <td>2.5</td> </tr> <tr> <td>Landscaping</td> <td>NIL</td> </tr> <tr> <td>RWH</td> <td>4.5</td> </tr> <tr> <td>Energy Conservation</td> <td>NIL</td> </tr> </tbody> </table>	Particulars	Expenses till date (In Lacs.)	STP	6	OWC	2.5	Landscaping	NIL	RWH	4.5	Energy Conservation	NIL
Particulars	Expenses till date (In Lacs.)													
STP	6													
OWC	2.5													
Landscaping	NIL													
RWH	4.5													
Energy Conservation	NIL													
10.	Forest land required													
a.	The status of approval for diversion of forest land for non-forestry use	The land is of non-forest type hence not applicable.												
b.	The status of clearing and felling	R.G. area: 443 sq.m A combination of native evergreen trees and ornamental flowering trees, shrubs and palms are planned in the complex. Different species will be selected as per CPCB green belt guidelines and common species available in the proposed area.												



c.	The status of compensatory afforestation, if any	---
d.	Comments on the viability & sustainability of compensatory afforestation program in the light of actual field experience so far	N.A.
11.	The status of clear felling in non-forest areas (such as submergence area of reservoir, approach roads), if any with quantitative information	N.A.
12.	Status of construction	
a.	Date of commencement (Actual and/or planned)	10.08.2009
b.	Date of completion (Actual and/ of planned)	31.12.2025
13.	Reasons for the delay if the project is yet to start	---
14.	Dates of site visits	
a.	The date on which the project was monitored by the regional office on previous occasions, if any	Not yet monitored.
b.	Date of site visit for this monitoring report	07.11.2022; 13.01.2023
15.	Details of correspondence with project authorities for obtaining action plans/ information on status on compliance to safeguards other than the routine letters for logistic support for site visits	<ul style="list-style-type: none"> <li>File No.: SIA/MH/MIS/226127/2021 dated 10.08.2022</li> </ul> M/s NIRMAN CONSTRUCTIONS, 14, Nayan Sagar Apartment, old Nagardas Road, Andheri E, Mumbai -400069 Tel.: 022-26836111



# COMPLIANCE REPORT



Developer

## **M/s. Nirman Construction.**

Plot bearing C.T.S. No. 738/8/1/A at Rani Sati Marg, Azad Link  
Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai 400097.  
Maharashtra for "Shree Azad Co.Op. HSG Society"

**COMPLIANCE REPORT****TERMS & CONDITIONS****SEAC Specific Conditions -**

1.	PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions thereunder as per the circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra.	PP has received the IOA dated 16.6.2021 under File no SRA/ENG/2313/PN/PL/AP which includes FSI Area of 12,493.20 sqm. Approved letter with layout plan is attached herewith.  Copy enclosed as Annexure I.
2.	PP to obtain Following NOC's & remarks as per amended plan A) Water NOC B) Sewer Connection C) Storm water Drain	PP has received the above NOC's and are stated in the next slides.  Copies enclosed as Annexure II.
3.	PP to obtain NOC's from concern authority as project falls within the ESZ of Sanjay Gandhi National Park.	PP has Submitted the NBWL application proposal no. FP/MH/REHAB/6010/2021 dated 19.8.2021
4.	PP to submit revised cross section of UGT for sale Building and ensure that top of the UGT should be 6 inch above the Ground level	PP has kept the top of the UGT manhole 6 inch above the ground level. Cross section of UGT for sale Building was presented to the Authority.
5.	PP to relocate proposed portable STP from drive way	PP has relocated the school Container STP in the vacant space of rehab Bldg by relocating the scooter parking.
6.	PP to provide 1.5 mt parapet wall around the tanks of STP which are open on ground.	PP has proposed the 1.5 mt parapet wall around the tanks of STP which are open on ground.
7.	PP to plant trees as per trees NOC received to the project. PP to explore to increase trees density in the project	As per the tree NOC, there were no existing trees present at the project site. The total open space and RG proposed area of the project site is 1149.53 sq.m. As per the tree NOC dated 1.12.2009, we have calculated 44 no. of trees and proposed 50 no. of trees at the project site. Tree plantation photos are attached in next slide. We have increased trees from 50 to 60..  Copies enclosed as Annexure III.



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Compliance Report

<b>SEIAA Specific Conditions -</b>		
1.	Planning Authority to ensure that OC shall not be issued to the project till PP obtain necessary SGNP NOC.	Condition is noted.
2.	PP to provide grass pavers of suitable types & strength to increase the water permeable mother earth area up to 1/3rd of plot area as well as allow effective fire tender movement.	Condition is noted.
3.	PP to achieve at least 5% of total energy requirement from solar/other renewable sources.	Condition is noted.
4.	PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.	Condition is noted.
5.	SEIAA after deliberation decided to grant Environment Clearance for- FSI-12,493.20 m2, Non FSI- 13892.88 m2, Total BUA- 26386.08 m2 (Plan Approval-SRA/ENG/2313/PN/PL/AP dated 16/06/2021).	Yes, we received the EC for FSI-12,493.20 m2, Non FSI- 13892.88 m2, Total BUA- 26386.08 m2.

**General Conditions for Construction Phase: -**

1.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	The solid waste generated shall be properly collected and segregated and also being stored separately in two bin system. Biodegradable Waste of operation phase shall be processed in OWC and manure so obtained will be used for landscaping. Non-biodegradable Waste shall be managed through recyclers.
2.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	All construction waste gets collected and segregated properly. Most of that is reused for the construction activity. Muck will be dried before its final disposal.
3.	Any hazardous waste generator during construction phase should be disposed off as per applicable rules and norms with necessary	Used oil will be disposed through Authorized vendor of MPCB.

	approvals of the Maharashtra pollution Control Board.	
4.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.	Adequate drinking water facility is provided for the workers at the site during construction phase. Toilets are provided for construction workers. Bins have been provided to dispose the municipal solid waste generated from labour camps.
5.	Arrangement shall be made that waste water and storm water do not get mixed.	Separate confined sewage system has been proposed which will be connected to STP for the treatment and reuse of the treated water. Excess treated water shall be disposed off into the sewer drain. Storm water drain shall be in covered drain system and will be connected to municipal drain.
6.	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.	Ready mix concrete is used to reduce water demand during construction.
7.	The ground water level and its quality should be monitored regularly in consultation with Ground water Authority.	There is no extraction of ground water in this project. The ground water levels and its quality are checked before commencement of the project. The copy of the same is enclosed herewith.
8.	Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.	We are not drawing any water from ground. We are using only Tanker water for construction from MCGM.
9.	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor-based control.	Adequate measures will be taken into consideration to minimize the wastage of water.
10.	The Energy Conservation Building Code shall be strictly adhered to	Condition noted.
11.	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.	Excavated topsoil is used for landscaping.
12.	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	The cut & fill is minimum to the extent possible. The cut & fill is accordance with the natural contour and it will be maintained in such a way that the natural drainage will not disturb. There will not be import and export of soil from site.



13.	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	Soil testing was done and according to the reports all the parameters are within the prescribed norms.
14.	PP to strictly adhere all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1995 as amended during the validity of Environment Clearance.	Condition noted.
15.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	DG set specifications will be as per CPCB norms.
16.	PP to strictly adhere all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1995 as amended during the validity of Environment Clearance.	Condition noted.
17.	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.	The PUC checked/authorized vehicles are allowed on the site for transfer of material.
18.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.	<p>Following care are taken regarding noise levels with conformation to the residential area.</p> <ol style="list-style-type: none"> <li>1. Use of well-maintained equipment fitted with silencers.</li> <li>2. Noise shields near the heavy construction operations are provided.</li> <li>3. Construction activities are limited to daytime hours only.</li> </ol> <p>Also use of Personal Protective Equipment (PPE) like ear muffs and ear plug during construction activities.</p> <p>The ambient air and noise report is enclosed herewith. The report indicates that the same are within the prescribed norms defined by the concern authority.</p>
19.	Diesel power generating sets proposed as sources of backup power for elevators and	<ul style="list-style-type: none"> <li>• D.G. sets of 1x 150 KVA. will be provided as</li> </ul>



	common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed GD sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.	back up for Commercial buildings. • D.G. sets will be provided with silencer & acoustic enclosures. The stacks shall be provided as per MPCB norms.
20.	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.	Regular supervision done by our site engineer to take care of the construction activity and of the surroundings.
<b>General Conditions operation phase:-</b>		
1.	The solid waste generated should be properly collected and segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	The solid waste generated shall be properly collected and segregated and also being stored separately in two bin system. Biodegradable Waste of operation phase shall be processed in OWC and manure so obtained will be used for landscaping. Non-biodegradable Waste shall be managed through recyclers.
2.	E- waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.	E-waste generated will be managed as per E-Waste Management Rules, 2016. It will be handed over to authorized vendor.
3.	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Maharashtra Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.	3 STP with 100 KLD, 95 KLD & 25 KLD capacities are proposed. Construction and installation of STP shall be carried out by expert consultant. Treated water shall be used for the flushing and Gardening, Landscaping and Green belt area development. After the satisfactory completion of the work, the installation will be get certified from independent expert agency and report in this regard will be submitted to the Ministry of Environment, Forest and Climate Change before the project is commissioned for operation.
4.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt developed prior to occupation of the buildings. As agreed during the SEIAA	The provisions of STP, MSW disposal facility & Green Belt development will be completed before getting the Occupation certificate.



	meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in	
5.	The occupancy certificate shall be issued by the local planning authority to the project only after ensuring sustained availability of drinking, water, connectivity of sewer line to the project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Condition is Noted.
6.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	<ul style="list-style-type: none"> <li>• This effect would be prominent during construction as well as operation phase. The probability of inconvenience faced due to the frequency of truck movement during construction phase would be minimized by better control of traffic movement in the area. Noise levels expected from the planned operating conditions have been assessed and are likely to be within acceptable levels. The impacts have been mitigated by the suggested measures in the "air control and management section".</li> <li>• Anti-honking sign boards are placed in the parking areas and on entry and exit point. The project will be provided with sufficient road facilities within the project premises and there will be a large area provided for the parking of vehicles.</li> <li>• Width of all internal roads (m): Minimum 9.00 m. wide road.</li> <li>• Parking Details: <ul style="list-style-type: none"> <li>➤ Four-Wheeler Parking- 70No's</li> <li>➤ Two-Wheeler Parking- 20 No's</li> </ul> </li> </ul>
7.	PP to provide adequate electric charging points for electric vehicles (EVs.)	Condition is Noted.
8.	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with local DFO/ Agriculture Dept.	<ul style="list-style-type: none"> <li>• The green area proposed is 443 m<sup>2</sup>. Accordingly, same will be provide as per approved plan.</li> <li>• A combination of native evergreen trees and</li> </ul>



		<p>ornamental flowering trees, shrubs and palms are planned in the complex.</p> <ul style="list-style-type: none"> <li>• The proposed trees at site is 60 nos.</li> <li>• Trees to be provided at site is 50 nos.</li> <li>• Plantation Details: Species will be selected as per CPCB greenbelt guidelines and common species available in the proposed area.</li> </ul>
9.	A separate environment management cell with qualified staff shall be set up for implantation of the stipulated environmental safeguards.	Separate environment management cell with qualified staff is formed and implementing the same.
10.	Separate funds shall be allocated for implementation of environmental protection measures/ EMP along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB and this department.	<p>EMP cost has been worked out and allocated for all air pollution devices and other facilities.</p> <p>EMP Cost:</p> <p>Capital Cost: Rs. 104 lakhs</p> <p>O &amp; M Cost: Rs. 17 lakhs/ yr</p>
11.	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <a href="http://ec.maharashtra.gov.in">http://ec.maharashtra.gov.in</a> .	<p>The advertisement is published in two local newspapers. One of which is 'Business Standard' Mumbai dated 25.08.2022 &amp; the other one is given in 'Pratahkal' Dated 24.08.2022 respectively.</p> <p>Also, the advertisement is displayed on our company's website.</p>
12.	Project management should submit half yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the MPCB and this department, on 1st June and 1st December of each calendar year.	We are regularly submitting six monthly reports to Environment Department, Mantralaya & MPCB.
13.	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the	Yes, we noted the condition & agreeable to the same.



	website of the Company by the proponent.	
14.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels mainly; SPM, RSPM, SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Regular monitoring is been carried out and the results of the same are submitted to concern authority along with the report.



**General EC Conditions: -**

1.	PP has to abide by the conditions stipulated by SEAC & SEIAA.	Condition is noted.
2.	If applicable consent for Establishment shall be obtained from Maharashtra Pollution Control Board under Air and water Act and a copy shall be submitted to the Environment t Department before start of any construction work at the site.	<p>Obtained Consent to Establish from MPCB.</p> <ul style="list-style-type: none"> <li>Format 1.0/ID (WPC)/UAN No.0000150991/CE/2301001821 dated 20.01.2023.</li> </ul> <p>Received Consent to Operate (Part)</p> <ul style="list-style-type: none"> <li>Format 1.0/JD (WPC)/UAN No.0000151329/CO/2303002386 dated 29.03.2023</li> </ul> <p>Copy is enclosed as Annexure IV</p>
3.	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.	<p>Environmental Clearance is already obtained.</p> <p>Obtained Consent to Establish.</p>
4.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by email) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.	We are regularly submitting six monthly reports to Environment Department, Mantralaya & MPCB.
5.	The environmental statement for each financial year ending 31 <sup>st</sup> March in Form - V as is	Yes, we noted the condition & agreeable to the

	mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	same.
6.	This environmental Clearance is issued to obtaining NoC from forestry & wildlife angle including clearance from the standing committee of the National Board for wild Life as if applicable & this environment clearance does not necessarily implies the forestry & wild life clearance granted to the project will be considered separately on merit.	Condition is noted & agreeable to the same.
7.	The environmental Clearance is being issued without prejudice to the court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision of the Hon'ble court will be binding on the project proponent. Hence this clearance doesn't give immunity to the project proponent in the case filed against him.	Yes, we noted the condition & agreeable to the same.
8.	The environmental Clearance is being issued purely from environment point of view without prejudice to any court cases and all other applicable permissions/ NoCs shall be obtained before starting proposed work at site.	Condition is noted & agreeable to the same.
9.	In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.	Yes, we noted the condition & agreeable to the same.
10.	Validity of Environmental Clearance: The environmental clearance accorded shall be valid for a period of 7 years as per MoEF&CC Notification dated 29th April, 2015.	Noted. Shall be as per the circulars prevailing at the time of granting EC.



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11.	The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.	Yes, we noted the condition & agreeable to the same.
12.	Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 151 Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Yes, we noted the condition & agreeable to the same.



ANNEXURE I - LOI

**SLUM REHABILITATION AUTHORITY**

No. SRA/ENG/1263/PN/PL/LOI  
Date: 11.6.2021

1. **Architect** : Shri. S. S. Nikhare of M/s. S.S. Associates, 202, Odyssey IT Park, Road No.9, Wagle Estate, Thane (W).

2. **Developer** : M/s. Nirman Constructions 14, Nyan Nagar CHS Ltd. Old Nagerdas Road, Andheri (E), Mumbai 400 059.

3. **Society** : Shree Anand CHS Ltd.

**Subj:** Revised LOI for Proposed B. R. Scheme under Reg 23 (10) of DCR 1991 on plot bearing C.T. No. 30238 /B/1A of village Malad, Anand Link Road, Sanjay Nagar, Prithvanvadi, Malad (E), Mumbai, for "Shree Anand CHS Ltd."

**Ref:** SRA/ENG/1263/PN/PL/LOI

Gentlemen,

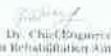
With reference to the above mentioned Slum Rehabilitation Scheme and on the basis of documents submitted by applicant, this office is pleased to issue in principle approval to the scheme in the form of this Revised Letter of Intent, subject to the following conditions:

- That all conditions mentioned in letter of intent issued under No. SRA/ENG/1263/PN/PL/LOI dt. 31.03.2021 shall be complied with.
- The built up area for sale and rehabilitation shall be as per the following scheme parameters. In the event of change in area of sale, no of eligible flats etc. the parameters shall be got revised from time to time.

Sr. No.	Description	Number Schemes Parameters	Revised Scheme Parameters Sq.mts
1	Area of plot	4220.00	4220.00
2	Reservations for Road set back area	236.56	236.56
	Secondary School Reservation (1142.75/300.91)	380.91	380.91
	Total	742.03	742.03

3.	Ret. plot area	3662.53	3662.53
4.	Add for Road set back area	236.56	236.56
	Secondary School Reservation (1142.75/300.91)	380.91	380.91
6.	Plot area for FSI purpose (sq.mt.)	4220.00	4220.00
7.	Max. FSI permissible on plot	3.00	3.00
8.	Max. BUA permissible on plot	12660.00	12660.00
9.	Rehab Built up area	5415.68	5415.67
10.	Common passage & Amenities	2498.49	2498.50
11.	Rehab Component	7914.17	7914.16
12.	Side Component	7914.17	7914.16
13.	Total BUA approved for the Scheme	13329.85	13333.73
14.	Total FSI sanctioned for the scheme	3.16	3.16
15.	Side BUA permissible in-situ	7244.32	7240.43
16.	Total BUA proposer to be constructed in-situ	12660.00	12660.00
17.	FSI proposed to be constructed in-situ	3.00	3.00
18.	TDS generated in the scheme	669.85	673.53
19.	No. of slum dwellers to be accommodated	168 + 06	178 + 06
	amenity		amenity
21.	Provisional PAP (Reso-24)	24	14
20.	No. of Regular PAP to be accommodated	Nil	Nil

If applicant Society/Developer/Architect are agreeable to all these conditions, then may submit proposal for approval of plans separately for each building, in conformity with the modified D.C. Regulations of 1991 in the office of the undersigned within 90 days from receipt of this LOI.

Yours faithfully,  
  
 Dy. Chief Engineer  
 Slum Rehabilitation Authority

**SLUM REHABILITATION AUTHORITY**

No. SRA/ENG/2313/FN/PL/AD  
Date: 11.6 JUN 2021

M/s. Nirman Constructions  
14, Nyan Nagar CHS Ltd  
Old Nagerdas Road, Andheri (E),  
Mumbai 400 059.

**Subj:** Approved IOT plan for Occupation for rehab wing of composite building of B. R. Scheme on plot bearing CTN No. 238 /B/1A of village Malad, Anand Link Road, Sanjay Nagar, Prithvanvadi, Malad (E), Mumbai, for "Shree Anand CHS Ltd."

**Ref:** Requestion submitted by Architect Shri. S. S. Nikhare of M/s. S.S. Associates u/no 333/BOP/PN dt. 03/03/2021.

Sr,

With reference to the above & Certificate attached the past development work of rehab wing of composite building under B.R. Scheme on plot bearing CTN No. 238 /B/1A of village Malad, Anand Link Road, Sanjay Nagar, Prithvanvadi, Malad (E), Mumbai, under registration 33(10) of DCR 1991 for Shree Anand CHS Ltd. has been completed under the Supervision of Architect Shri. S. S. Nikhare of M/s. S.S. Associates. I.O.C. No. 3003/3136. Structural Engineer, Shri. Rajesh Chavhanji Ltd. No. 978/C/40 and Site Supervisor Shri. R. Navakant Qureshi, Lic. No. 9/8785 I and may be occupied under the following conditions:-

- This occupation permission is granted for 143 Rehab Residential tenements, 14 provisional PAP, 36 rehab commercial tenements, 05 R.C. 02 Welfare, 02 Welfare Centre, 02 Society Office, 06 sale residential in rehab wing of composite building, excluding set back reservation part & car parking of Common. Ho. (p) + Sub (p) + 14 th, 15th upper floors.
- That the certificate under Section 270A of BMC Act shall be submitted.
- That you shall comply the balance LOI/IOA conditions before seeking full OC of composite building.
- That you shall handover welfare centre & society office to society of slum dwellers and submit to women & child welfare center as per circular no. 129.

Administrative Building, Prof. Amal Ranjan Misra, Sarvika (East), Mumbai - 400 051  
Tel: 2654 1800, 2659 6102 / 1778, Fax: 220 2670 5473, Email: vtd@slra.gov.in

3 That you shall handover provisional PAP tenements within one month after grant of OCC as per as per circular no 150.

A set of completion plans is forwarded herewith for your records & further perusal.

**Note:** This permission is issued without prejudice to action, if any, under M.R. & T.P. Act.

Yours faithfully,  
  
 Executive Engineer  
 Slum Rehabilitation Authority

  
 NOTARY  
 H. S. RAJESH K. HALDANKAR  
 MUMBAI  
 Reg. No. 11593  
 GOVT. OF INDIA





**ENERGY  
CONSERVATION  
MEASURES**



Developer

**M/s. Nirman Construction.**

Plot bearing C.T.S. No. 738/8/1/A at Rani Sati Marg, Azad Link Road,  
Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai 400097. Maharashtra  
for "Shree Azad Co.Op. HSG Society"

ENERGY CONSERVATION MEASURES

## SOLAR PANEL TERRACE PLAN-Rehab Wing

ENERGY SAVING CALCULATION WITH SOLAR PANEL (REHAB)					
BUILDING	Total Kwh/Day Requird On Solar	Peak SUN Radiation Time (Hour)	SOLAR (ELECTRICAL)P V PANEL (Wp)	Total Kwh/Day Per Hour	Total Panel
RESIDENTIAL	76	4.5	300	16.9	56
Total Number of Panel Requird					
<b>TOTAL ENERGY SAVING IS ONLY FOR STAIRCASE &amp; PASSAGE LIGHTING</b>					
NOTE:- 1. SOLAR POWER IS USE FOR COMMON AREA LIGHTING & STAIRCASE LIGHTING					
2. IN THIS CALCULATION 72CELL SOLAR PANEL IS USE FOR 300W					
3. FOR DETAILS PLEASE STUDY THE SOLAR PANEL LA YOUT					



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SOLAR PANEL TERRACE PLAN-Sale Wing

<b>ENERGY SAVING CALCULATION WITH SOLAR PANEL (SALE)</b>					
BUILDING	Total Kwh/Day Required On Solar	Peak SUN Radiation Time (Hour)	SOLAR (ELECTRICAL) PV PANEL (W/p)	Total Kwh/Day Per Hour	Total Panel
RESIDENTIAL	94	4.5	300	20.9	70
Total Number of Panel Required					70
<b>TOTAL ENERGY SAVING IS ONLY FOR STAIRCASE &amp; PASSAGE LIGHTING</b>					
NOTE:- 1. SOLAR POWER IS USE FOR COMMON AREA LIGHTING & STAIRCASE LIGHTING					
2. IN THIS CALCULATION 70 CELL SOLAR PANEL IS USE FOR 300W					
3. FOR DETAILS PLEASE STUDY THE SOLAR PANEL LAYOUT					



**HALF YEARLY POST ENVIRONMENTAL  
MONITORING REPORT**

OF

Proposed slum rehabilitation scheme

For

**October, 2022 – March, 2023**

Developer

**M/s. Nirman Construction.**

Plot bearing C.T.S. No. 738/8/1/A at Rani Sati Marg, Azad Link Road, Sanjay  
Nagar, Pathan Wadi, Malad (E), Mumbai 400097. Maharashtra for "Shree Azad  
Co.Op. HSG Society"

Prepared by

**ENVIRO ANALYSTS & ENGINEERS P. LTD.,**



### Water Sample Analysis Report

Report No. - EAEPL/W/01/23/00047		Report Date - 21.01.2023	
Name of Customer	M/S. NIRMAN CONSTRUCTION (ALIAS M/S. NIRMAN REALTORS AND DEVELOPERS LTD)		Reference - Verbal
Site Address	"Shree Azad Co. Op. HSG Society" CTS No. 738/B/1/A Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai.		
Nature and Description of Sample	Tanker Water	Sample Collected by	EAEPL Laboratory
Sampling locations and Sample Code	EAEPL/W/01/23/00047 (Near Centreside of Site)	Sample quantity and packing	2 L X 1 No. PVC Can
		Sample Preservation	Cool-Transported and stored at 5 °C (± 1°C).
Date of Sampling	13.01.2023	Date of Receipt	14.01.2023
Sampling Procedure	EAEPL/LAB/SOP/02		
Period of Analysis	14.01.2023 to 21.01.2023		
Report for the month	January, 2023		

Discipline: Chemical

Group: Water

Parameters	Unit	Results	Method
pH	-	7.75	IS 3025 (Part 11) 2022
Total Dissolved Solids	mg/l	194.00	IS 3025 (Part 36) (1984) Reaffirmed 2017
Turbidity	NTU	<1.00	IS 3025 (Part 50) (1984) Reaffirmed 2017
Alkalinity	mg/l	90.40	IS 3025 (Part 23) (1986) Reaffirmed 2019
Chlorides as Cl	mg/l	33.93	IS 3025 (Part 32) (1988) Reaffirmed 2019
Total Hardness	mg/l	138.30	IS 3025 (Part 21) (2009) Reaffirmed 2019
Calcium	mg/l	24.05	IS 3025 (Part 40) (1991) Reaffirmed 2019
Residual chlorine	mg/l	ND	IS 3025 (Part 26) 2021
Sulphate	mg/l	10.41	IS 3025 (Part 24) Sec1:2022
Nitrate	mg/l	ND	APHA 4500 NO <sub>3</sub> - B (23 <sup>rd</sup> Edition)
Fluoride	mg/l	ND	APHA 4500 F-D (23 <sup>rd</sup> Edition)
<b>Heavy Metals:</b>			
Iron (Fe)	mg/l	ND	IS 3025 (Part 2) 2019
Copper (Cu)	mg/l	ND	IS 3025 (Part 2) 2019
Zinc (Zn)	mg/l	ND	IS 3025 (Part 2) 2019
Lead (Pb)	mg/l	ND	IS 3025 (Part 2) 2019
Chromium (Cr)	mg/l	ND	IS 3025 (Part 2) 2019

End

For M/S. ENVIRO ANALYSTS &amp; ENGINEERS PVT. LTD.,


 Authorized Signatory  
 (Shilpa Dhamankar)

Note: 1. The result mentioned above refers only to the tested sample(s) and applicable parameter(s).  
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**ENVIRO ANALYSTS & ENGINEERS PVT. LTD.**

(NABET, NABL Accredited and MoEFCC Approved)

CIN No-U26900MH1995PTC093129 | GST No-27AAACE0597R1ZP

B-1003, Enviro House, 10th Flr, Western Edge II, W.E. Highway, Borivali (E), Mumbai-400066

## Water Sample Analysis Report

Report No - EAEPL/W/01/23/00047		Report Date - 21.01.2023	
Name of Customer	M/S. NIRMAN CONSTRUCTION (ALIAS M/S. NIRMAN REALTORS AND DEVELOPERS LTD)		Reference - Verbal
Site Address	"Shree Azad Co Op. HSG Society" CTS No. 738/B/1/A Rani Sari Marg, Azad Link Road, Sanjay Nagar, Pathan Warli, Malad (E), Mumbai.		
Nature and Description of Sample	Tanker Water	EAEPL Laboratory	EAEPL Laboratory
Sampling locations and Sample Code	EAEPL/W/01/23/00047 (Near Centreside of Site)	Sample quantity and packing	500ml X 1 No. St. PP Bottle
		Sample Preservation	Cool -Transported and stored at 5°C (± 1°C).
Date of Sampling	13.01.2023	Date of Receipt	14.01.2023
Sampling Procedure	EAEPL/LAB/MB/SOP/17		
Period of Analysis	14.01.2023 to 21.01.2023		
Report for the month	January, 2023		

Discipline: Biological

Group: Water

Parameters	Unit	Results	Method
Microbiological Analysis:			
Coliforms	MPN/100ml	220	IS 1622:1981 Reaffirmed (2019)
<i>E. coli</i>	MPN/100ml	220	IS 1622:1981 Reaffirmed (2019)

End

For M/s. ENVIRO ANALYSTS &amp; ENGINEERS PVT. LTD.,

 Authorized Signatory  
(Shweta Sonawane)

 Note: 1. The result mentioned above refers only to the tested sample(s) and applicable parameter(s).  
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## Ambient Air Quality Monitoring Report

Report No. - EAEPL/A/01/23/00046		Report Date - 21.01.2023	
Name of Customer	M/S. NIRMAN CONSTRUCTION (ALIAS M/S. NIRMAN REALTORS AND DEVELOPERS LTD)	Reference – Verbal	
Site Address	“Shree Azad Co. Op. HSG Society” CTS No. 738/B/1/A Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai.		
Nature and Description of Sample	Ambient Air	Sample Collected by	EAEPL Laboratory
Sampling locations and Sample Code	EAEPL/A/01/23/00046 (Near Main Gate of Site)	Sample quantity and packing	PM <sub>10</sub> = 1 * 1 No. Filter paper. PM <sub>2.5</sub> = 1 * 1 No. Filter paper. SO <sub>x</sub> = 30ml * 2 No. PVC bottle. NO <sub>x</sub> = 30ml * 2 No. PVC bottle.
		Sample Preservation	Cool-Transported and stored at 5 °C (± 1°C).
Date of Sampling	13.01.2023	Date of Receipt	14.01.2023
Sampling Procedure	EAEPL/LAB/SOP/01		
Period of Analysis	14.01.2023 to 21.01.2023		
Report for the month	January, 2023		

Discipline: Chemical

Group: Atmospheric Pollution

Environmental Conditions			
Ambient Air Temperature (°C)	Relative Humidity (%)	Duration of Monitoring	
26°C	58%	8 Hours	
RESULTS			
Tests Parameter	Results	NAAQS LIMITS	METHOD
R.S.P.M (PM <sub>10</sub> ) (µg/m <sup>3</sup> )	80.28	100 µg/m <sup>3</sup>	IS 5182 (Part 23) 2006 Reaffirmed 2017
R.S.P.M (PM <sub>2.5</sub> ) (µg/m <sup>3</sup> )	42.49	60 µg/m <sup>3</sup>	IS 5182 (Part 24) 2019
SO <sub>2</sub> (µg/m <sup>3</sup> )	29.94	80 µg/m <sup>3</sup>	IS 5182 Part-2 (2001) Reaffirmed 2017
NO <sub>x</sub> (µg/m <sup>3</sup> )	31.66	80 µg/m <sup>3</sup>	IS 5182 Part-6 (2006) Reaffirmed 2017

**Remark:** All the measured values are within NAAQS limits.

End

For M/s. ENVIRO ANALYSTS & ENGINEERS PVT. LTD.,

Authorized Signatory  
(Netra Pawar)

Note: 1. The result mentioned above refers only to the tested sample(s) and applicable parameter(s).  
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**ENVIRO ANALYSTS & ENGINEERS PVT. LTD.**

(NABET, NABL Accredited and MoEFCC Approved)

CIN No- U29000MH1995PTC093129 | GST No-27AAACE6597R1ZP

B-1003, Enviro House, 10th Flr, Western Edge II, W.E. Highway, Borivali (E), Mumbai-400066

## Ambient Noise Level Monitoring Report

Report No. : EAEPL/N/01/23/00049	Report Date - 21.01.2023		
Name of Customer	M/S. NIRMAL CONSTRUCTION (ALIAS M/S. NIRMAL REALTORS AND DEVELOPERS LTD)		Reference - Verbal
Site Address	"Shree Azad Co. Op. HSG Society" CTS No. 738/B/1/A Rani Sati Marg, Azad Link Road, Sanjay Nagar, Patlan Wadi, Malad (E), Mumbai.		
Nature and Description of Sample	Noise	Sample Collected by	EAEPL Laboratory
Sampling locations and Sample Code	EAEPL/N/01/23/00049	Sample quantity and packing	Not Applicable
Date of Sampling	13.01.2023	Date of Receipt	Not Applicable
Sampling Procedure	EAEPL/LAB/SOP/04		
Period of Analysis	Not Applicable		
Report for the month	January, 2023		

Discipline: Chemical

Group: Atmospheric Pollution

Monitoring Locations	Units	Results		CPCB Norms	
		Day Time	Night Time	Day	Night
Near Centreside of site	dB(A) Leq.	54.2	41.4	55	45
Near Main gate of site	dB(A) Leq.	56.1	44.9	55	45
Near Backside of site	dB(A) Leq.	51.7	44.1	55	45
Near Site Office	dB(A) Leq.	54.3	41.4	55	45

Remark: The noise level was observed to be within CPCB limit at all locations except at near main gate of site.

End

For M/s. ENVIRO ANALYSTS &amp; ENGINEERS PVT. LTD.,

 Authorized Signatory  
 (Netra Pawar)

 Note: 1. The result mentioned above refers only to the tested sample(s) and applicable parameter(s).  
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## Soil Sample Analysis Report

Report No. - EAEPL/S/01/23/00048		Report Date - 21.01.2023	
Name of Customer	M/S. NIRMAN CONSTRUCTION (ALIAS M/S. NIRMAN REALTORS AND DEVELOPERS LTD)		Reference - Verbal
Site Address	"Shree Azad Co. Op. HSG Society" CTS No. 738/B/1/A Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai.		
Nature and Description of Sample	Soil	Sample Collected by	EAEPL Laboratory
Sampling locations and Sample Code	EAEPL/S/01/23/00048 (Centreside of Site)	Sample quantity and packing	500gm X 1 Zip lock bag
		Sample Preservation	Transported & stored in dry area.
Date of Sampling	13.01.2023	Date of Receipt	14.01.2023
Sampling Procedure	EAEPL/LAB/SOP/03		
Period of Analysis	14.01.2023 to 21.01.2023		
Report for the month	January, 2023		

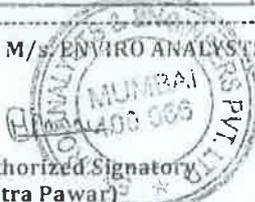
Discipline: Chemical

Group: Soil &amp; Rock

Parameters	Unit	Results	Methods
pH		7.41	IS 2720 (Part 26):1987, Reaffirmed:2021
Electrical Conductivity	µS/cm	386.50	IS 14767:2000, Reaffirmed:2021
Organic Matter	%	2.05	IS 2720 (Part 22) - 1972 (Reaffirmed 2020)
Total Kjeldahl Nitrogen	mg/kg	884.03	IS 14634:1999 (Reaffirmed 2019)
Soil Moisture	%	18.28	IS 2720 (Part 02):1973 (Reaffirmed 2020) Oven drying method
Water Holding Capacity	%	35.09	EAEPL/LAB/SOP/SOIL/10
Available Phosphorus	mg/kg	1.63	EAEPL/LAB/SOP/SOIL/11
Calcium	mg/kg	2186.11	EPA 9080
Magnesium	mg/kg	127.70	EPA 9080
Chlorides	mg/kg	101.72	EAEPL/LAB/SOP/SOIL/03
Sulphate	mg/kg	29.94	IS 2720 (Part 27) 1977 Reaffirmed 2020
Potassium (K)	mg/kg	1121.64	EPA 3050B
Sodium (Na)	mg/kg	394.65	EPA 3050B
<b>Heavy Metals:</b>			
Copper	mg/kg	93.05	EPA 3050B
Iron	mg/kg	61523.76	EPA 3050B
Lead	mg/kg	7.48	EPA 3050B
Zinc	mg/kg	98.87	EPA 3050B

End

For M/s. ENVIRO ANALYSTS &amp; ENGINEERS PVT. LTD.,


 Authorized Signatory  
(Netra Pawar)

Note: 1. The result mentioned above refers only to the tested sample(s) and applicable parameter(s).

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## Water Sample Analysis Report

Report No. - EAEPL/PM/NRPL/W/08-02/11/2022		Report Date - 15.11.2022	
Name of Customer	M/S. NIRMAN CONSTRUCTION (ALIAS M/S. NIRMAN REALTORS AND DEVELOPERS LTD)		Reference - Verbal
Site Address	"Shree Azad Co. Op. HSG Society" CIS No. 738/B/L/A Reni Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai		
Nature and Description of Sample	Tanker Water	Sample Collected by	EAEPL Laboratory
Sampling locations and Sample Code	PM/W/08-02/11/22 (Near Centreside of Site)	Sample quantity and packing	2 L X 1 No. PVC Can
		Sample Preservation	Cool - Transported and stored at 5 °C (± 1°C).
Date of Sampling	07.11.2022	Date of Receipt	08.11.2022
Sampling Procedure	EAEPL/LAB/SOP/02		
Period of Analysis	08.11.2022 to 15.11.2022		
Report for the month	November, 2022		

Discipline: Chemical

Group: Water

Parameters	Unit	Results	Method
pH	-	7.46	IS 3025 (Part 11) 2022
Total Dissolved Solids	mg / l	193.00	IS 3025 (Part 16) (1984) Reaffirmed 2017
Turbidity	NTU	<1.00	IS 3025 (Part 10) (1984) Reaffirmed 2017
Alkalinity	mg / l	86.28	IS 3025 (Part 23) (1986) Reaffirmed 2019
Chlorides as Cl	mg / l	36.50	IS 3025 (Part 32) (1989) Reaffirmed 2019
Total Hardness	mg / l	139.12	IS 3025 (Part 21) (2009) Reaffirmed 2019
Calcium	mg / l	25.65	IS 3025 (Part 40) (1991) Reaffirmed 2019
Residual Chlorine	mg / l	ND	IS 3025 (Part 26) 2021
Sulphate	mg / l	8.10	IS 3025 (Part 24) Sec1:2022
Nitrate	mg / l	ND	APHA 4500 NO <sub>3</sub> - B (23 <sup>rd</sup> Edition)
Fluoride	mg / l	ND	APHA 4500 F-D (23 <sup>rd</sup> Edition)
<b>Heavy Metals:</b>			
Iron (Fe)	mg / l	ND	IS 3025 (Part 2) 2019
Copper (Cu)	mg / l	ND	IS 3025 (Part 2) 2019
Zinc (Zn)	mg / l	ND	IS 3025 (Part 2) 2019
Lead (Pb)	mg / l	ND	IS 3025 (Part 2) 2019
Chromium (Cr)	mg / l	ND	IS 3025 (Part 2) 2019

End

For M/s. ENVIRO ANALYSTS &amp; ENGINEERS PVT. LTD.,



Authorized Signatory  
(Shilpa Dhamankar)

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## Water Sample Analysis Report

Report No - EAEPL/PM/NRPL/W/08-02/11/2022		Report Date -15.11.2022	
Name of Customer	M/S. NIRMAN CONSTRUCTION (ALIAS M/S. NIRMAN REALTORS AND DEVELOPERS LTD)		Reference - Verbal
Site Address	"Shree Azad Co. Op. HSG Society" CTS No. 738/B/1/A Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai.		
Nature and Description of Sample	Tanker Water	EAEPL Laboratory	EAEPL Laboratory
Sampling locations and Sample Code	PM/W/08-02/11/22 (Near Centreside of Site)	Sample quantity and packing	500ml X 1 No. St. PP Bottle
		Sample Preservation	Cool -Transported and stored at 5°C (± 1°C).
Date of Sampling	07.11.2022	Date of Receipt	08.11.2022
Sampling Procedure	EAEPL/LAB/MB/SOP/17		
Period of Analysis	08.11.2022 to 15.11.2022		
Report for the month	November, 2022		

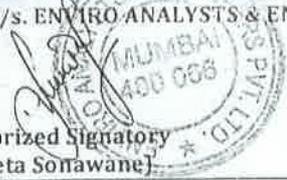
Discipline: Biological

Group: Water

Parameters	Unit	Results	Method
<b>Microbiological Analysis:</b>			
Coliforms	MPN/100ml	240	IS 1622:1981, Reaffirmed (2019)
E. coli	MPN/100ml	240	IS 1622:1981, Reaffirmed (2019)

End-----

For M/s. ENVIRO ANALYSTS &amp; ENGINEERS PVT. LTD.,


 Authorized Signatory  
 (Shweta Sonawane)

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**ENVIRO ANALYSTS & ENGINEERS PVT. LTD.**

(NABET, NABL Accredited and MoEFCC Approved)

CIN No: U25000MH1995PTC093129 | GST No-27AAACE6397R1ZP

B-1003, Enviro House, 10th Flr, Western Edge II, W.E. Highway, Borivali (E), Mumbai-400066

## Ambient Air Quality Monitoring Report

Report No. - EAEPL/PM/NRPL/A/08-01/11/2022		Report Date - 15.11.2022	
Name of Customer	M/S. NIRMAN CONSTRUCTION (ALIAS M/S. NIRMAN REALTORS AND DEVELOPERS LTD)		Reference -- Verbal
Site Address	"Shree Azad Co. Op. HSG Society" CTS No. 738/B/1/A Rani Sat: Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai.		
Nature and Description of Sample	Ambient Air	Sample Collected by	EAEPL Laboratory
Sampling locations and Sample Code	PM/A/08-01/a,b,c,d/11/22 (Near Main Gate)	Sample quantity and packing	PM <sub>10</sub> = 1 * 1 No. Filter paper. PM <sub>2.5</sub> = 1 * 1 No. Filter paper. SO <sub>x</sub> = 30ml * 2 No. PVC bottle. NO <sub>x</sub> = 30ml * 2 No. PVC bottle.
		Sample Preservation	Cool -Transported and stored at 5 °C (± 1°C).
Date of Sampling	07.11.2022	Date of Receipt	08.11.2022
Sampling Procedure	EAEPL/LAB/SQP/01		
Period of Analysis	08.11.2022 to 15.11.2022		
Report for the month	November, 2022		

Discipline: Chemical

Group: Atmospheric Pollution

Environmental Conditions			
Ambient Air Temperature (°C)	Relative Humidity (%)	Duration of Monitoring	
30°C	56%	8 Hours	
RESULTS			
Tests Parameter	Results	NAAQS LIMITS	METHOD
R.S.P.M (PM <sub>10</sub> ) (µg/m <sup>3</sup> )	71.58	100 µg/m <sup>3</sup>	IS 5182 (Part 23) 2006 Reaffirmed 2017
R.S.F.M (PM <sub>2.5</sub> ) (µg/m <sup>3</sup> )	21.25	60 µg/m <sup>3</sup>	IS 5182 (Part 24) 2019
SO <sub>2</sub> (µg/m <sup>3</sup> )	20.63	80 µg/m <sup>3</sup>	IS 5182 Part-2 (2001) Reaffirmed 2017
NO <sub>x</sub> (µg/m <sup>3</sup> )	25.97	80 µg/m <sup>3</sup>	IS 5182 Part-6 (2006) Reaffirmed 2017

Remark: All the measured values are within NAAQS limits.

-----End-----

For M/s. ENVIRO ANALYSTS &amp; ENGINEERS PVT. LTD.,

 Authorized Signatory  
(Netra Pawar)

Note: 1. The result mentioned above refers only to the tested sample(s) and applicable parameter(s).

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### Ambient Noise Level Monitoring Report

Report No. - EAEPL/PM/NRPL/N/08-04/11/2022		Report Date - 15.11.2022	
Name of Customer	M/S. NIRMAN CONSTRUCTION (ALIAS M/S. NIRMAN REALTORS AND DEVELOPERS LTD)	Reference - Verbal	
Site Address	"Shree Azad Co. Op. HSG Society" CTS No. 738/B/1/A Rani Sati Marg, Azadi Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai.		
Nature and Description of Sample	Noise	Sample Collected by	EAEPL Laboratory
Sampling locations and Sample Code	PM/N/08-04/11/22	Sample quantity and packing	Not Applicable
Date of Sampling	07.11.2022	Date of Receipt	Not Applicable
Sampling Procedure	EAEPL/LAB/SOP/04		
Period of Analysis	Not Applicable		
Period for the month	November, 2022		

Discipline: Chemical

Group: Atmospheric Pollution

Monitoring Locations	Units	Results		CPCB Norms	
		Day Time	Night Time	Day	Night
Near Centreside of site	dB(A) Leq	54.9	43.1	55	45
Near Main gate of site	dB(A) Leq	54.8	43.8	55	45
Near Backside of site	dB(A) Leq	53.4	41.9	55	45
Near Site Office	dB(A) Leq	54.2	43.6	55	45

Remark: The noise level was observed to be within CPCB limit at all locations.

End

For M/s. ENVIRO ANALYSTS &amp; ENGINEERS PVT. LTD.,

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**ENVIRO ANALYSTS & ENGINEERS PVT. LTD.**

(NABFT, NABL Accredited and MoEFCC Approved)

CIP No. UCEPMH/1995PTC053129 | GST No. 27AAACE0597R1ZP

B-1003, Enviro House, 10th Flr, Western Edge II, W.E. Highway, Borivali (E), Mumbai-400066

## Soil Sample Analysis Report

Report No. - EAEPL/PM/NRPL/S/08-03/11/2022		Report Date - 15.11.2022	
Name of Customer	M/S. NIRMAN CONSTRUCTION (ALIAS M/S. NIRMAN REALTORS AND DEVELOPERS LTD)		Reference - Verbal
Site Address	"Shree Azad Co. Op. HSG Society" CTS No. 738/B/L/A Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai.		
Nature and Description of Sample	Soil	Sample Collected by	EAEPL Laboratory
Sampling locations and Sample Code	EAEPL/S/08-03/11/22 (Backside of Site)	Sample quantity and packing	500gm X 1 Zip lock bag
		Sample Preservation	Transported & stored in dry area.
Date of Sampling	07.11.2022	Date of Receipt	08.11.2022
Sampling Procedure	EAEPL/LAB/SOP/03		
Period of Analysis	08.11.2022 to 15.11.2022		
Report for the month	November, 2022		

Discipline: Chemical

Group: Soil &amp; Rock

Parameters	Unit	Results	Methods
pH		7.28	IS 2720 (Part 26):1987, Reaffirmed:2021
Electrical Conductivity	µS/cm	374.12	IS 14767:2020, Reaffirmed:2021
Organic Matter	%	2.11	IS 2720 (Part 22) - 1972 (Reaffirmed 2020)
Total Kjeldhal Nitrogen	mg/kg	812.36	IS 14684:1999 (Reaffirmed 2019)
Soil Moisture	%	16.67	IS 2720 (Part 02):1973 (Reaffirmed 2020) Oven drying method
Water Holding Capacity	%	34.83	EAEPL/LAB/SOP/SOIL/10
Available Phosphorus	mg/kg	1.78	EAEPL/LAB/SOP/SOIL/11
Calcium	mg/kg	2068.32	EPA 9080
Magnesium	mg/kg	112.45	EPA 9080
Chlorides	mg/kg	98.99	EAEPL/LAB/SOP/SOIL/03
Sulphate	mg/kg	28.62	IS 2720 (Part 27) 1977 Reaffirmed 2020
Potassium (K)	mg/kg	1063.25	EPA 3050B
Sodium (Na)	mg/kg	412.38	EPA 3050B
<b>Heavy Metals:</b>			
Copper	mg/kg	98.65	EPA 3050B
Iron	mg/kg	60571.59	EPA 3050B
Lead	mg/kg	8.46	EPA 3050B
Zinc	mg/kg	97.26	EPA 3050B

End

For M/s: ENVIRO ANALYSTS &amp; ENGINEERS PVT. LTD.,


 Authorized Signatory  
(Shilpa Dhamankar)

- Note: 1. The result mentioned above refers only to the tested sample(s) and applicable parameter(s).  
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ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Maharashtra)**

To,

The Partner

M/S NIRMAN CONSTRUCTIONS ( ALIAS M/S NIRMAN REALTORS AND DEVELOPERS LTD)

14, Nayan Sagar Apartment, old Nagardas Road Andheri E, Mumbai - 400069

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/226127/2021 dated 25 Aug 2021. The particulars of the environmental clearance granted to the project are as below.

- |  |   |
|--|---|
| 1. EC Identification No.                   | EC22B038MH125607  |
| 2. File No.                                | SIA/MH/MIS/226127/2021  |
| 3. Project Type                            | New   |
| 4. Category                                | B2  |
| 5. Project/Activity including Schedule No. | 8(a) Building and Construction projects   |
| 6. Name of Project                         | S.R. Scheme project under Reg. 33 (10) of DCR 1991 on plot bearing C.T.S. No. 738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai-400097, Maharashtra for "Shree Azad Co.Op. HSG Society" by M/s Nirman Constructio |
| 7. Name of Company/Organization            | M/S NIRMAN CONSTRUCTIONS ( ALIAS M/S NIRMAN REALTORS AND DEVELOPERS LTD)  |
| 8. Location of Project                     | Maharashtra   |
| 9. TOR Date                                | N/A   |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/08/2022



(e-signed)  
Manisha Patankar Mhaskar  
Member Secretary  
SEIAA - (Maharashtra)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

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## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/226127/2021  
Environment & Climate  
Change Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 400032.

To

M/s Nirman Constructions  
(Alias M/s Nirman Realtors and Developers LTD),  
C.T.S. No. 738/B/1/A at Rani Sati Marg, Azad Link Road,  
Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai

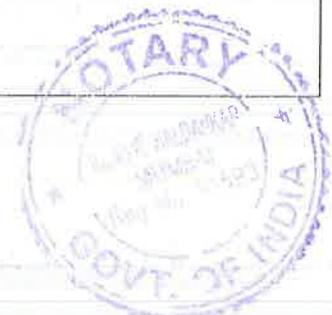
Subject : Environment clearance for S.R. Scheme construction project under Reg. 33 (10) of DCR 1991 for "Shree Azad Co.Op. HSG Society" on plot bearing C.T.S. No. 738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai by M/s Nirman Constructions (Alias M/s Nirman Realtors and Developers LTD).

Reference : Application no. SIA/MH/MIS/226127/2021

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-2 in its 162<sup>nd</sup> meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 246<sup>th</sup> (Day-2) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

Sr. No.	Description	Details		
1.	Plot area (sq.m.)	4,220.00 sq.m.		
2.	FSI (sq.m.)	12,493.20 sq.m.		
3.	Non FSI (sq.m.)	13,892.88 sq.m.		
4.	Proposed built-up area (FSI + Non FSI) (sq.m.)	26,386.08 sq.m.		
5.	Building configuration	<b>1 composite Building/Wing</b>	<b>Configuration</b>	<b>Height</b>
		Rehab Bldg (C wing)	Ground+1st to 15th (pt.) Upper floor	50.30 m
		Sale Bldg (A & B wing)	Stilt+1st to 2nd podium+ 3rd to 20th upper floor	65.80 m
6.	No. of Tenements & Shops	Rehab Bldg (Wing C) Residential - 168 nos Shops- 30 no. School & Balwadi- 10 & 2 No.		



		Sale Bldg (A & B wing) Residential - 178 nos Shops- 4 no. Offices- 2 No.
7.	Total population	Residential: 1402 nos School & Balwadi: 578 no. Shops & offices: 133 no. Total Population is expected to be 2112 No's.
8.	Water requirement (CMD)	223 CMD
9.	Sewage generation (CMD)	192 CMD
10.	STP Capacity & Technology	3 STP of capacity 100, 95 & 25 CMD with MBBR Technology
11.	STP Location	Below Ground
12.	Total Solid Waste quantities	Bio- degradable waste: 505 Kg/day Non- degradable waste: 408 Kg/day Total Solid Waste Generated: 913 Kg/day
13.	R.G. Area in sq.m.	Required - 288.20 sq. m Proposed - 443 sq. m
14.	Power requirement	Operation phase: Source: TATA/Adani Connected load: 1220 kW Demand load: 976 kW
15.	Energy Efficiency	Rehab wing: Total energy savings: 25%, through solar: 5 % Sale wing: Total energy savings: 24%, through solar: 5 %
16.	DG Sets Capacities	1x 150 KVA.
17.	Parking 4W & 2W	4-W: 70 Nos. 2-W: 20 Nos.
18.	Rain water harvesting scheme	Rehab- 32 cum/day Sale-26 cum/day
19.	Project Cost (Cr.)	Rs. 62 Crores
20.	EMP Cost (Including DMP cost)	Capital Cost: Rs. 370 lakhs O & M Cost: Rs. 31 lakhs
21.	CER Details with justification if any....	-

3. Proposal is a new construction project. Proposal has been considered by SEIAA in its 246<sup>th</sup> (Day-2) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

**Specific Conditions:**

**A. SEAC Conditions-**

1. PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and



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- provisions as per the Circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra.
2. PP to obtain following NOCs & remarks as per amended plan:
    - a) Water NOC; b) Sewer Connection; c) Storm Water Drain.
  3. PP to obtain NOC of concerned authority as project falls within the ESZ of Sanjay Gandhi National Park.
  4. PP to submit revised cross section of UGT for sale building and ensure that top of the UGT should be 6 inch above the ground level.
  5. PP to relocate proposed portable STP from drive way.
  6. PP to provide 1.5 Mtr. parapet wall around the tanks of STP which are open on ground.
  7. PP to plant trees as per Tree NOC received to the project. PP to explore to increase tree density in the project.

**B. SEIAA Conditions-**

1. Planning authority to ensure that OC shall not be issued to the project till PP obtains necessary SGNP NOC.
2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-1A.III dt.04.01.2019.
5. SEIAA after deliberation decided to grant EC for - FSI -12493.20 m<sup>2</sup>, Non FSI-13892.88 m<sup>2</sup>, Total BUA-26386.08 m<sup>2</sup>. (Plan approval No.SRA/ENG/2313/PN/PI/AP, dated-16.06.2021)

**General Conditions:**

**a) Construction Phase :-**

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete.



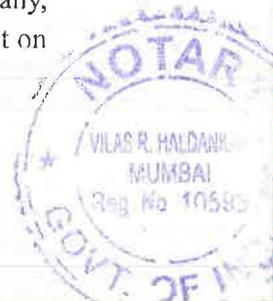
- curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
  - VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
  - IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
  - X. The Energy Conservation Building code shall be strictly adhered to.
  - XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
  - XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
  - XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
  - XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
  - XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
  - XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
  - XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
  - XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
  - XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
  - XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

**B) Operation phase:-**

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed



- outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
  - III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
  - IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
  - V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
  - VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
  - VII. PP to provide adequate electric charging points for electric vehicles (EVs).
  - VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
  - IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
  - X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
  - XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at [parivesh.nic.in](http://parivesh.nic.in)
  - XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
  - XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on



the website of the Company by the proponent.

- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

**C) General EC Conditions:-**

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOC's shall be obtained before



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starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

*M. Patankar*  
Manisha Patankar Mhaishkar  
(Member Secretary SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Mumbai Suburban.
6. Commissioner, Municipal Corporation of Greater Mumbai
7. CEO, SRA, Mumbai.
8. Regional Officer, Maharashtra Pollution Control Board, Mumbai.



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# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24044532/4024068/4023516  
 Website: <http://mpcb.gov.in>  
 Email: [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/JD (WPC)/UAN No.0000150991/CE/2301001821

Date: 20/01/2023

To,  
 M/s. Nirman Constructions (Alias M/s  
 Nirman Realtors and Developers LTD),  
 "Shree Azad Co.Op. HSG Society" ,C.T.S.  
 No.738/B/1/A at Rani Sati Marg, Azad Link  
 Road, Sanjay Nagar, Pathan Wadi, Malad  
 (E), Mumbai.



## Sub: Consent to Establish for Proposed SRA Scheme Construction Project.

- Ref:
1. Application Submitted by SRO-Mumbai-IV
  2. Show Cause Notice issued on 29.11.2022.

Your application NO. MPCB-CONSENT-0000150991

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. The Consent to Establish is granted for a period upto commissioning of project or up to 5 year whichever is earlier.
2. The capital investment of the project is Rs.62.0 Cr. (As per undertaking submitted by pp).
3. The Consent to Establish is valid for Proposed SRA Scheme Construction Project named as M/s. Nirman Constructions (Alias M/s Nirman Realtors and Developers LTD), "Shree Azad Co.Op. HSG Society" ,C.T.S. No.738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai. on Total Plot Area of 4220 Sq.Mtrs for construction BUA of 26386.08 Sq.Mtrs as per EC granted dated-10.08.2022 including utilities and services

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance issued dtd-10.08.2022	4220.00	26386.08

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to Disposal
1.	Trade effluent	Nil	NA NA



Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	192	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set- 150 KVA	1	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Biodegradable waste	505 Kg/Day	OWC	use as manure
2	Non-Biodegradable waste	408 Kg/Day	Sagregate	sent to recycling to authorized agency.
3	STP Sludge	15 Kg/Day	Drying	Will be used as Manure For Gardening

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
			NA		

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

10. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.

11. PP shall extend/submit BG to from total sum of Rs. 10 Lakhs towards compliance of EC and consent to establish condition.

12. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.

13. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.

14. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.

15. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.



16. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
17. The Project Proponent shall comply with the Environmental Clearance obtained dtd-10.08.2022 for construction project having total plot area 4220.00 Sq.mtrs and construction BUA 26386.08 Sq.mtrs as per specific condition of EC.
18. This consent is issued as per approved plan obtained from SRA authority, issued dtd-16.06.2021.
19. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance/CRZ Clearance.

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	MPCB-DR-14883	19/10/2022	NEFT
2	500000.00	MPCB-DR-16791	19/01/2023	RTGS

**Paid Penal fees of Rs.5.0 Lakhs towards violation****Copy to:**

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai IV  
- They are directed to ensure the compliance of the consent conditions.  
They are directed to obtained B.G. of Rs.10.0 Lakhs towards compliance of consent condition & E.C. Compliance.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your application, you have proposed to provide MBBR Technology based Sewage Treatment Plants (STPs) of combined capacity **220 CMD for treatment of domestic effluent of 192 CMD.**

B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	221.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



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**SCHEDULE-II**

**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height (in mtr)	Type of Fuel	Sulphur Content (in %)	Pollutant Standard
S-1	DG Set-150 KVA	Acoustic Enclosure	5.00	HSD 37.5 Kg/Hr	1	SO2 18 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm <sup>3</sup>
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**

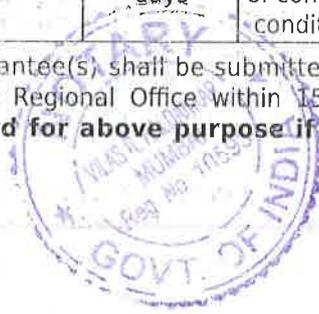
- a) The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
- b) The toilet shall be provided with exhaust system connected to chimney through ducting.
- c) The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
- d) The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

**SCHEDULE-III**

**Details of Bank Guarantees:**

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	10 Lakhs	within 15 days	Towards compliance of consent condition	upto commissioning of unit or five years	upto commissioning of unit or five years

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.  
**# Existing BG obtained for above purpose if any may be extended for period of validity as above.**



**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV****Conditions during construction phase**

<b>A</b>	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
<b>B</b>	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
<b>C</b>	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.



- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24044532/4024068/4023516  
 Website: <http://mpcb.gov.in>  
 Email: [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/JD (WPC)/UAN No.0000151329/CO/2303002386

Date: 29/03/2023

To,  
 M/s. Nirman Constructions (Alias M/s  
 Nirman Realtors and Developers LTD),  
 "Shree Azad Co.Op. HSG Society"  
 ,C.T.S.No.738/B/1/A at Rani Sati Marg,  
 Azad Link Road, Sanjay Nagar, Pathan  
 Wadi, Malad  
 (E), Mumbai.



**Sub: Consent to Operate (Part) for Construction Project.**

**Ref:** 1. Application Submitted by SRO-Mumbai-IV  
 2. Show Cause Notice issued on 29.11.2022.

Your application NO. MPCB-CONSENT-0000151329

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **Consent to 1st Operate (Part Operate) is valid upto-31.12.2023.**
2. **The capital investment of the project is Rs.35.6 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Operate is valid for Construction Project named as M/s. Nirman Constructions (Alias M/s Nirman Realtors and Developers LTD), "Shree Azad Co.Op. HSG Society" ,C.T.S.No.738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai. on Total Plot Area of 4220.00 Sq.Mtrs for construction BUA of 11942.23 Sq.Mtrs out of Total Construction BUA of 26386.08 Sq.Mtrs as per EC granted dated-10.08.2022 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance issued dtd-10.08.2022	4220.00	11942.23

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr.No	Description	Permitted (in CMD)	Standards to Disposal	
1.	Trade effluent	Nil	NA	NA



Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	85	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA	NA	0	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Biodegradable waste	208 Kg/Day	OWC	use as manure
2	Non-Biodegradable waste	150 Kg/Day	Sagregate	sent to recycling to authorized agency.
3	STP Sludge	10 Kg/Day	Drying	Will be used as Manure For Gardening

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
			NA		

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. PP shall submit the BG of Rs. 10 lakhs towards O&M of STP, OWC and compliance of conditions stipulated in EC and Consent to Operate.
11. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
12. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
13. Project Proponent shall operate the Organic waste digester with composting facility or biodigester with composting facility effectively
14. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.



15. The Project Proponent shall comply with the Environmental Clearance obtained dtd-dtd. 10.08.2022 for construction project having total plot area 4220.00 Sq.mtr, & construction BUA 26386.08 Sq.mtr as per specific condition of EC.

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	MPCB-DR-15028	21/10/2022	NEFT

**Copy to:**

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai IV  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



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## SCHEDULE-I

### Terms & conditions for compliance of Water Pollution Control:

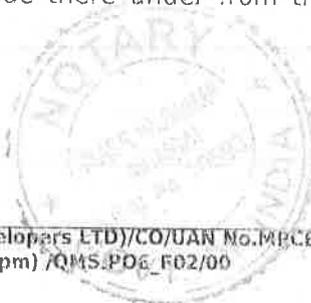
- 1) A) As per your application, you have provided MBBR Technology based Sewage Treatment Plants (STPs) of combined capacity **100 CMD for treatment of domestic effluent of 85 CMD.**
- B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	95.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard
NA	NA		0.00	-	-	NA

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm <sup>3</sup>
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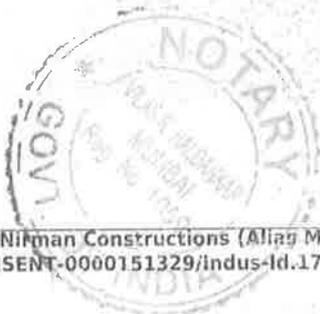
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
  - The toilet shall be provided with exhaust system connected to chimney through ducting.
  - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
  - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	10 Lakhs	within 15 days	Towards compliance of consent condition	31.12.2023	31.03.2024

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

# Existing BG obtained for above purpose if any may be extended for period of validity as above.



**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV****General Conditions:**

1. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
3. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
4. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
5. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
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  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.



- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.



## जाहीर सूचना

सर्व संबंधित व्यक्ती, अधिकृत रहिवाशी, पर्यावरण विषयक मंडळे, एन. जी.ओ. आणि इतर यांना या जाहीर सूचनेद्वारे असे कळविण्यात येते कि राज्य पर्यावरण आघात मूल्यांकन प्राधिकरण महाराष्ट्र राज्य यांनी खालील बांधकामासाठी पर्यावरण अनुमती प्रदान केली आहे.

मेसर्स निर्माण कंस्ट्रक्शंस (उर्फ मेसर्स निर्माण रियल्टर्स एंड डेव्हलपर्स लिमिटेड ) (14, नयन सागर अपार्टमेंट, पुराना नगरदास रोड, अंधेरी ई, मुंबई 400069), महाराष्ट्र यांच्या "ग्रीन एकर" व्यावसायिक व गृह संकुलच्या प्लॉट नो. सी.टी. एस.न. 738/B/1/A, राणी सती मार्ग, आज्ञाद लिंक रोड, संजय नगर, मालाड (पू), मुंबई, महाराष्ट्राच्या खाली पत्र क्र. SIA/MH/MIS/226127/2021 दिनांक 10/08/2022.

सदर पत्राच्या प्रति महाराष्ट्र शासन, पर्यावरण अनुमती विभाग, मंत्रालय व राज्य प्रदूषण नियंत्रण मंडळाकडे उपलब्ध आहे. त्याचप्रमाणे <https://parivesh.nic.in/> या वन व पर्यावरण मंत्रालयाच्या वेबसाईटवर पाहू शकता.

दिनांक : २२.०८.२०२२

स्थान : मुंबई

सही/ -

हयात अहमद असीर अहमद अन्सारी  
मेसर्स निर्माण कंस्ट्रक्शंस  
मुंबई, महाराष्ट्र



**PUBLIC NOTICE**

All the concerned persons including benefited residents, environmental groups, NGO's and others are hereby informed that the State Environment Impact Assessment Authority Maharashtra has accorded Environment Clearance to M/S NIRMAN CONSTRUCTIONS (ALIAS M/S NIRMAN REALTORS AND DEVELOPERS LTD) (14, NAYAN SAGAR APARTMENT, OLD NAGARDAS ROAD, ANDHERI E, MUMBAI 400069) Maharashtra for their proposed residential/commercial "GREEN ACRE" project on plot bearing CTS No. 738/B/1A at village RAM SATI MARG, AZAD LINK ROAD, SANJAY NAGAR, MALAD (E), MUMBAI 400097. EC Letter No. dated 10/08/2022. The Copy of clearance letter is available with the Parivesh points and may also be seen on the website of the Ministry of Environment and Forests at <https://parivesh.nic.in/>

Date: 22<sup>nd</sup> Aug. 2022

Place: Mumbai

Sd/-

HAYAT AHMED ASIR AHMED ANSARI  
M/S NIRMAN CONSTRUCTIONS  
MUMBAI, MAHARASHTRA

**PUBLIC NOTICE**

Shrimati Sulbha D Pitale a member of the Huns Co-operative Housing Society Ltd. having address at Dewood Baug Road Andheri (W), Mumbai 400 058 and holding Flat No. 3104 in the building of the society, died on 17/09/2018 without making any nomination.

The society hereby invites claims and objections from heir or other claimants, objector or objections to the transfer of the said shares and interest of the deceased member in the capital property of the society within a period of 18 days from the publication of this notice with copies of such documents and other proofs in support of



**KERALA WATER AUTHORITY e-Tender Notice**

Doc No: SPS/493/15/02/2022-23  
 1. VPS to Polazhy Grama Panchayath 5th St 55C - Providing Distribution Lines,  
 along Main and 5372/1110.5. THIRUVARUR DISTRICT Package I  
 2. Its 500000/- Tender fee Rs. 11700/-  
 3. Date for submitting tender: 14/08/2022 03:00 pm  
 4. No: 040/242/12/10. Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
 Superintendent Engineer  
 PH Circle, Thrissur

**CHANGE OF NAME**

Ms. Vanshree Vasant Mendon, D/o Mr. Anandkumar Mendon RD A/103, Kavya Jyoti CHS Ltd, Bhagyashree Park, Shivaji Road, Bhayander west Thane 401101. I have changed my name from Miss Anza Vasantkumar Mendon to Miss Anza Vasant Mendon vide Gazette dt 11th August 2022 to 17th August 2022.

**PUBLIC NOTICE**

Public Notice is hereby given that Flat No. 512, 5th Floor of Shree Nehru Nagar SRA CHS Ltd, situated at plot bearing Survey No. 268(pt), 286(pt), 437(pt) of Lower Parel Div, Campatiro Kadam Marg, Opp. BDD Chawl No. 106, 55 Amrutwar Marg, Worli, Mumbai - 400013 belongs to deceased Shankar Dasari. Wife Rajeshwari Dasari is also deceased. The legal heirs of above deceased person(s) 1) Anand Dasari 2) Ashok Dasari 3) Bhaskar Dasari. We hereby legally invite claims from any person or financial institutions having objection within 14 days from the date of publication of this notice with supporting documents.  
 Date: 25-08-2022

Mr. Anand Dasari

Flat No. 512, 5th Floor, Shree Nehru Nagar SRA CHS Ltd, Opp BDD Chawl No. 106, 55 Amrutwar Marg, Worli, Mumbai - 400013

**PUBLIC NOTICE**

Notice is hereby given that the certificate no.269350 for 188 Equity Shares bearing Distinctive no 25794324 to 25794511 of M/S UNIPHOS ENTERPRISES LTD standing in the name of CHETNA MEHTA and SHARDA MEHTA have been lost or mislaid and undersigned has applied to the company for Duplicate shares certificates for the said shares. Any persons who have claims in respect of aforesaid shares should lodge such claim to the company at its Registered Office: 3-11, QIDC, VAPI GUJARAT 390106 within 15 days from this date also the company will proceed to issue Duplicate certificates.  
 Mumbai  
 24/8/2022



**CORRIGENDUM**

This is with reference to, Public Notice published in Business Standard Mumbai edition on 24th Aug 2022 on page no.16, "EC Letter number" was not printed due to technical error.  
 Please note that the EC Letter No. SIA/MH/MIS/226127/2021, dated 10/08/2022.  
 The rest of the contents of the notice will remain unchanged.  
 Date: 25th Aug, 2022  
 Place: Mumbai  
 Sd/-  
 HAYAT AHMED ASIR AHMED ANSARI  
 M/S NIRMAN CONSTRUCTIONS  
 MUMBAI, MAHARASHTRA

**PUBLIC NOTICE**

Notice is hereby given that my clients Mr Yunus Salom Shah and Mrs Rohana Yunus Shah are the owners of flat at B-605, Rekh Sai Dalfeds CHS, Plot No. 17 & 18, Sector 19, Kharghar Navi Mumbai, 410210. My clients have lost/misplaced Flats original documents i.e. i) Membership letter dated 12/2/2008, ii) Society NOC dated 4/4/2008, iii) Receipt dated 12/2/2008, iv) Share Certificate No 98 comprising of 5 fully paid up shares of Rs. 50/- each, bearing distinctive number from 501 to 505, v) CIDCO NOC dated 2/4/2008, vi) CIDCO transfer letter dated 28/2/2008. The above original documents has been lost/ misplaced and not traceable even after their diligent efforts. If any person have found the same shall return it at the below mentioned address within 15 days of the publication of this notice or the same shall be considered as lost and after which necessary process shall be followed.  
 ADV PARMITTA M. MANE-DETHE  
 B 102, Shri Shantiniketan C CHS.,  
 Plot 12A, Sector No. 8 Kharghar,  
 Navi Mumbai - 410 210. Mob. 8928600644

**EQUITAS SMALL FINANCE BANK LTD**  
 Regd. Office: 4th Flr, Phase II, Spencer Plaza, 769, Mount Road, Anna Salai, Chennai-2  
 Tel: 044-4299 5000 Fax: 044-4299 5050  
 Website: www.equitasbank.com

**GOLD AUCTION NOTICE**

Notice is hereby given for the information of all concerned that Gold Ornaments pledged with us and not redeemed by borrowers of below mentioned loan account numbers of below mentioned branches, inspite of repeated notices, will be auctioned in the venue and at the time given below:  
 Date: 26.08.2022 | Time: 10.00am Onwards  
 Place of Auction: EQUITAS SMALL FINANCE BANK LTD

LOCATION	BRANCH NAME	LOAN NUMBERS
KALYAN	GOREGAON	KALYNPJ2203110001

NOTE: 1. Customers who are interested in redeeming the ornaments by paying all the Outstanding dues may do so before the auction, at the concerned branches.  
 2. Interested Bidders shall produce their Identity Card / Pan Card No. / GST No. (In case registered firm/company).  
 3. The Intending bidder shall deposit a sum of Rs. 1,00,000/- as EMD before participating in the Auction.  
 Place: Chennai  
 Date: August 24, 2022  
 for Equitas Small Finance Bank Limited.  
 Authorised Signatory

**TATA POWER**  
 (Corporate Contracts Department)  
 Sahar Receiving Station, Near Hotel Leela, Andheri (E),  
 Mumbai 400 059, Maharashtra, India  
 (Board Line: 022-87173188) CIN: L28920MH1919PLC000567

**NOTICE INVITING EXPRESSION OF INTEREST**

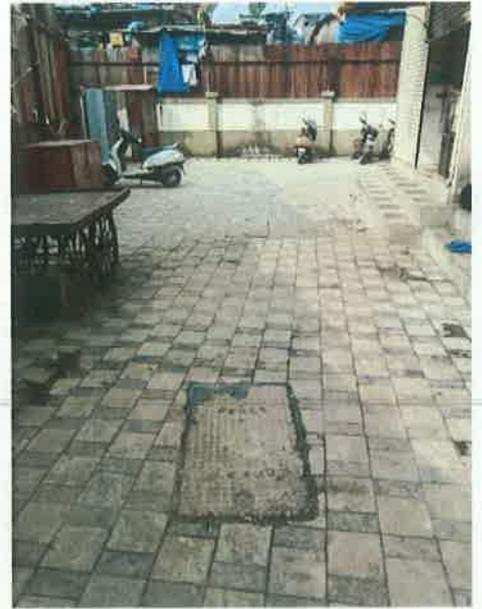
**RAILWAY - TENDER**

Tender Notice No. : e-Tender/2022/37, dt 23.08.2022, all tenders are invited Districtal Railway Manager (Engg) : 5, Railway, Kharagpur 721301 for and on behalf of the President of India for the following works before 16.00 hrs. on the following dates against items and will be closed at 15.30 hrs. 81. No. & Tender No.; Description of work; Tender Value; Earnest Money : (1) E-KOP-Bouth-31-22, Civil Engineering works in connection to Jalaswar and Balasara Improvement Station Building & development of facilities under the jurisdiction of DEN (South) Kharagpur; ₹ 4,40,15,616.81; ₹ 3,71,100/- (2) E-KOP-Bouth-32-2022, Rajasa (Belra) Kharagpur - Closure of 3 Level Crossings level Crossing No. RB-9, RB-15 & RB-11) by providing connecting road to nearest level Crossing No. RB-10, RB-16 & RB-1) respectively at Kharagpur Division under the jurisdiction of DEN (South) Kharagpur and Cell; ₹ 6,15,16,610.07; ₹ 4,07,600/- (3) E-KOP-WEST-13-2022, Howrah Tata Road JA-TRR(P)-21 595 Tkm & Kharagpur Tata Road JA-TRR(P)-11 02 Tkm under the jurisdiction of DEN West/Kharagpur;







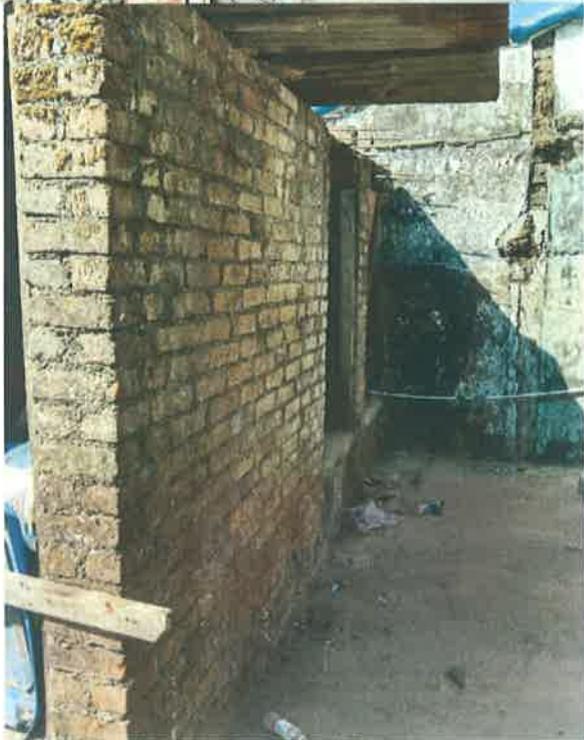


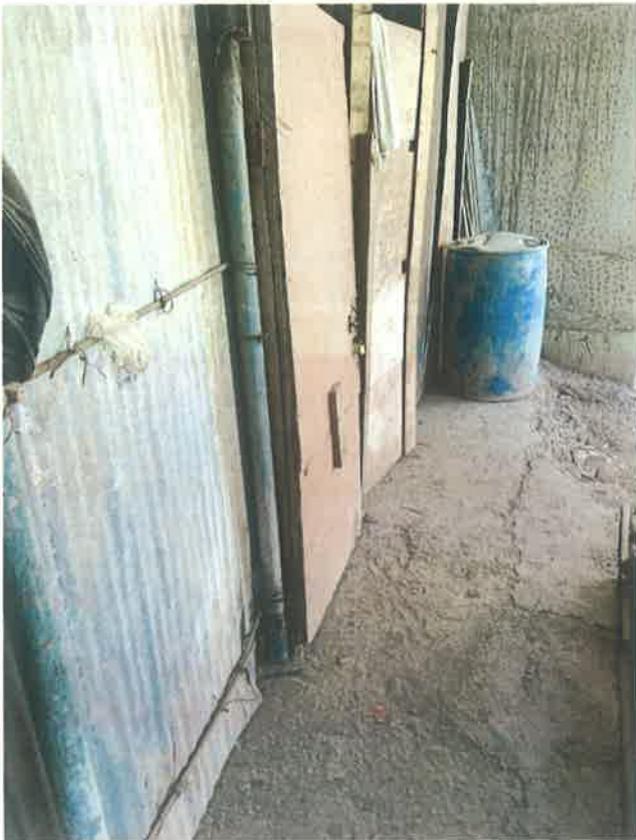


NOTARY  
VILAS R. HALDANKAR  
MUMBAI  
Reg No 10593  
GOVT. OF INDIA









## PROPDETAILS



Slum Rehabilitation Authority  
Administrative Building, Anant Kanekar Marg, Bandra (E), Mumbai-400051  
Receipt (Copy for Payee)

100

Receipt No : 51884 Challan No : 58358 A/C No : 36354075145A/C Type Regular Account Receipt Date 25/05/2021  
Envelope: NIRMAL CONSTRUCTIONS Amount ₹ 3,960,000.00

Amount in words : Rupees Thirty Nine Lakh Sixty Thousand Only

Fees Type Description: Maintenance Deposit

Proposal No. : P.N/PVT/0074/20064117

Scheme Details : PROP S.R.S. ON PLOT BEARING C.T.S. NO. 738 B/1A(PT), SURVEY NO.273, VILL MALAD, RANI SATTI MARG, AZAD LINK ROAD, SANJAY NAGAR, PATHAN WADI, MALAD(E) FOR SHREE AZAD C.H.S. LTD

By DD DD Number:- 009879 / 0 Cheque / DD Date: 05/21/2021

Bank Name:- KOKAN BANK, BR MAZAGAON, DT 25.05.2021, 21.05.2021

Slum Rehabilitation Authority, Mumbai

Remarks RS.1460000/- + RS.2500000/- = RS.3960000/- (COMP BLDG)

Asst. Accounts Officer  
Slum Rehabilitation Authority  
Mumbai

₹ 3,960,000.00



BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH AT PUNE  
ORIGINAL APPLICATION NO. 82 OF 2023 (WZ)

Abdul Samad Ismail Maknoja &  
60 Ors. ..Applicants

V/s.

The State of Maharashtra &  
9 Ors. ..Respondents



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**AFFIAVIT IN REPLY**

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Dated this 10<sup>th</sup> day of January 2024

M/s. Jhangiani, Narula & Associates,  
Advocates for Respondent Nos. 8 & 9,  
"Raj Mahal", Rear Entrance,  
5<sup>th</sup> floor, 84- Veer Nariman Road,  
Churchgate, Mumbai 400 020  
Phone: 6635690/01/02/03